BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORGINAL APPLICATION NO. 48/2025
(I.A. No. 62/2025)

IN THE MATTER OF:

Pawan Kumar .... Applicant

Versus

Union of India & Ors. .... Respondant(s)

INDEX

S.No.	Description	Page No.
1.	**Joint Committee report filed by District, Magistrate, Sonbhadra in the form Affidavit.**	1-6
2.	**Annexure-A**, Copy of Hon'ble NGT Order dated 13.01.2025 in the matter of O.A. No. 48/2025 Pawan Kumar Versus Union of India & Ors.	1-3
3.	**Annexure-B**, Copy Environmental Clearance issued to M/s R.S.I Stone World Pvt. Ltd. Gata no. 871 and 518Ga, Vill.-Pipardih& Karagi, Tehsil-Duddhi, district-Sonbhadra by DEIAA vide EC dated 09.01.2020.	4-11
4.	**Annexure-C**, Copy of LOI (Letter of Intent of Intent) of M/s R.S.I Stone World Pvt. Ltd. issued by District Magistrate, Mirzapur vide letter dated 25.01.2019	12-14
5.	**Annexure-D**, Copy of MoM of public hearing of M/s R.S.I Stone World Pvt. Ltd. done on dated 09.08.2019.	15-27
6.	**Annexure-E**, Copy of letter issued to M/s R.S.I Stone World Pvt. Ltd., reg. lease cancel by District Magistrate, Sonbhadra vide letter dated 08.01.2024.	28-33
7.	**Annexure-F & G**, A copy of EC transfer letter from R.S.I Stone World Pvt. Ltd. to M/s Anjali Construction Enterprises vide EC	34-36

	letter dated 11.07.2024	
8.	**Annexure-H**, Copy of MoEF& CC notification no.S.O.221(E) dated 17.01.2021	37-39
	Annexure-I, Copy of LOI issued to M/s Anjali construction Enterprises by DM, Sonbhadra vide letter dated 13.03.2024	40-43
	Annexure-J, Copy of Mines Plan of M/s Anjali construction Enterprises	44-45
9.	**Annexure-K**, Copy of Cluster certificate issued to M/s Anjali Construction Enterprises by DM, Sonbhadra vide dated 30.03.2024	46-47
10.	**Annexure-L**, Copy of CTO issued to Anjali Construction Enterprises by UPPCB vide dated 12.11.2024	48-52
11.	**Annexure-M**, Copy of CTO refused of M/s Anjali Construction Enterprises by UPPCB vide dated 24.01.2025	53-55
12.	**Annexure-N**, Copy of letter dated 13.02.2025 issued by DM, Sonbhadra to SP, SMO & RO, UPPCB Sonbhadra stop illegal mining in said area.	56
	Annexure-O, Copy of letter dated 27.12.2024 regarding District Survey Report, Sonbhadra	57-68

Filed Through

Ankit Verma

(ANKIT VERMA)
STANDING COUNSEL STATE OF U.P.
A-15, FF, NIZAMUDDIN EAST, NEW DELHI - 110013
MOB NO.:0999080440, Email- ankit.scngtup@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO- 48/ 2025

(I.A. No. 62/2025)

NOTARY GOVT. OF U.P.

2 Tickets Rs. 10/-
(P.N. SONEY)
Adv. NOTARY

Rs.10 विजय शंकर गुप्ता स्टाम्प विक्रेता लाइसेन्स नं०-113 TEN RUPEES

IN THE MATTER OF:

Pawan Kumar .....Applicant

Versus

Union of India & Ors. .....Respondent (s)

JOINT COMMITTEE REPORT FILED BY DISTRICT MAGISTRATE, SONBHADRA IN COMPLIANCE TO THE ORDER DATED 30.01.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, Badri Nath Singh S/o Shri Jagannath Singh, aged about 56 years, presently posted as District Magistrate, Sonbhadra, do hereby solemnly affirm and state on oath as under:

1. I say that I am the District Magistrate of the Respondent in the present case and as such being conversant with the facts and circumstances of the present case, am competent to swear this affidavit.

NOTARY GOVT. OF U.P.

2. That vide this present original application the applicant has alleged that Respondent No. 11, M/s. Anjali Construction Enterprises is involved in illegal sand mining in District Sonbhadra in the lease area 32.338 hectare in Gata no. 871 and 518 Ga and also outside the lease area at Village Pipardih and Koragi, Tehsil Duddhi, District Sonbhadra, Uttar Pradesh.

3. That vide its order dated 30.01.2025 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has passed the following directions:-

"....5. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising RO, MoEF&CC, Lucknow, representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate, Sonebhadra. The District Magistrate, Sonebhadra, will act as the nodal agency in the Joint Committee. The Joint Committee will visit the site, ascertain the extent of illegal mining that has been done and also ascertain the correctness of the allegation concerning the midstream mining, which is reflected in the photographs enclosed with the OA and the status of requisite environmental clearances with the Respondent No. 11 and will also ascertain as to how after expiry of EC the Form EMM11 were issued after 08.01.2025. The Joint Committee will submit the report before the Tribunal within eight weeks.

6. We make it clear that the concerned parties will be allowed to file objections to the Joint Committee report before it is accepted or rejected by the Tribunal.

NOTARY CONT. OF U.P. (INDIA)

7. In the meanwhile, the District Magistrate, Sonbhadra and the S.P., Sonbhadra will ensure that no illegal mining without requisite permission and clearances is done by Respondent No. 11...".

4. In compliance of Hon'ble NGT directions, to review the factual status of the grievances made by the complainant/applicant, nominated members of Joint Committee and representative of Mining Department, Sonbhadra have been conducted Joint Inspection of the site i.e. Riverbed Morrum mining lease along river Kanhar in Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra, U.P, on dated 19.03.2025.

5. A copy of Joint Committee report dated 15.04.2025 of inspection dated 19.03.2025 is being Annexed as **Annexure No.1**.

6. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

That the present affidavit on behalf of the District Magistrate, Sonbhadra is submitted before this Hon'ble Tribunal for kind perusal and consideration.

NOTARY ... GOVT. OF U.P. (INDIA) 19979

has been identified by Shri ... Appeared before me on ... I certified that he/she understands and admits the contents of facts mentioned in the affidavit/declaration and administered oath to him.

DEPONENT

VERIFICATION:

Verified at Robertsganj on this the 25th day of April, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

JOINT COMMITTEE REPORT IN THE MATTER OF

Original Application No. 48/2025

(I.A. No. 62/2025)

Titled as

Pawan Kumar Vs Union of India and Others

1. Background:

Hon'ble NGT, Principal Bench, New Delhi was pleased to pass the order dated 30.01.2025 in the matter Original Application No. 48/2025 (I.A. no.62/2025) titled as Pawan Kumar Vs Union of India and Others and direct to visit the site, ascertain the extent of illegal mining that has been done and also ascertain the correctness of the allegation concerning the midstream mining, which is reflected in the photographs enclosed with the OA and the status of requisite environmental clearances with the Respondent No. 11 and will also ascertain as to how after expiry of EC the Form EMM11 were issued after 08.01.2025.

Relevant para of the Hon'ble NGT order is as below: -

> *"...4. Issue notice to the Respondents for filing the response by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the Respondents and file affidavit of service at least one week before the next date of hearing.*
>
> *5. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising RO, MoEF&CC, Lucknow, representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate, Sonebhadra. The District Magistrate, Sonebhadra, will act as the nodal agency in the Joint Committee. The Joint Committee will visit the site, ascertain the extent of illegal mining that has been done and also ascertain the correctness of the allegation concerning the midstream mining, which is reflected in the photographs enclosed with the OA and the status of requisite environmental clearances with the Respondent No. 11 and will also ascertain as to how after expiry of EC the Form EMM11 were issued after 08.1.2025. The joint committee will submit the report before the Tribunal within eight weeks.* **(A copy of the order of Hon'ble NGT is annexed as Annexure-A)**

In compliance with said order, the following officials were nominated from the concerned Department:

The Following members have been nominated from their respective departments:

a. Dr A.K. Gupta, Scientist 'E', MoEF&CC, RO, Lucknow, representative of the RO, MOEF&CC, Lucknow.
b. Shri Runa Oron, Scientist E , CPCB, RD, Lucknow, representative of the Member Secretary, CPCB
c. Shri Nikhil Yadav, SDM, Dudhi, Sonbhadra, U.P., representative of the DM, Sonbhadra
d. Shri R.K Singh, RO, Regional Office, UPPCB, Sonbhadra, representative of MS UPPCB.

2. Inspection of Joint Committee:

A joint inspection of the site was carried out on 19.3.2025 by the joint committee. During the visit, Shri Chandra Shekhar, AEE, RO, UPPCB, Sonbhadra & Shri Yogesh Shukla, Mining Inspector, Sonbhadra, U.P was also present along with committee members to assist the joint committee.

3. Observation of the Joint Committee during the site inspection:

3.1. As per the record, environmental clearance (EC) has been granted with identification no. 516/Parya/SEAC/5031-4705/2018 dated 09.1.2020 to Riverbed Morrum mining" having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil– Duddhi, District– Sonbhadra, Uttar Pradesh of M/s R.S.I.Stone World Pvt. Ltd. (A copy of EC is Annexed as **Annexure-B**)

3.2. Letter of Intent (LOI) has been issued to M/s R.S.I. Stone World Pvt. Ltd. vide letter no. 2774/Khanji/2019 dated 25.01.2019 by DM, Sonbhadra. (A Copy of CTO Annexed as **Annexure-C**)

3.3. Public hearing of M/s R.S.I. Stone World Pvt. Ltd. was done on 09.8.2019. (Copy of MOM is attached as **Annexure-D**)

3.4. District Magistrate, Sonbhadra has cancelled lease issued to M/s R.S.I. Stone World Pvt. Ltd. Vide letter dated 08.01.2024 due to non-submission of royalty. (Copy of order is annexed as **Annexure-E**)

3.5. Further, the EC lease has been transferred to M/s Anjali Construction Enterprises, proprietor Smt. Meera Singh, R/o 24/17, AG, Ajay Vihar Colony, Taktakpur, District - Varanasi 221002, UTTAR PRADESH, 221002 vide EC identification no. EC24B0107UP5171842T dated 11.07.2024. (A copy of EC is annexed as **Annexure-F**)

3.6. As per the additional EC condition no.1 "Transfer of EC is granted for a period upto 08.01.2025 or validity of current mine plan or current lease period whichever is earlier and after this the original EC and transfer order both will become null and void" (A copy of the notification is annexed as **Annexure-G**)

3.7. However, as per MoEF& CC vide notification no. S.O. 221(E) dated 18.01.2021, the period from April 1, 2020, to March 31, 2021, shall be excluded from the calculation of the validity period for the previously granted environmental clearance under this notification. This exclusion was due to the COVID-19 pandemic. Consequently, the validity of this environmental clearance shall be deemed extended until 07.01.2026(A copy of the notification is annexed as **Annexure-H**).

3.8. Mining Department, Sonbhadra has provided copy of LOI of dated 13.03.2024, issued to M/s Anjali Construction Enterprises via letter (A copy of LOI is annexed as **Annexure-I**).

3.9. Mining Department, Sonbhadra has provided copy of current mine plan or current lease period issued to M/s Anjali Construction Enterprises of letter dated 25.12.2024 (A copy of mine Plan is annexed as **Annexure-J)**.

3.10. Cluster certificate was issued to M/s Anjali Construction Enterprises vide letter dated 30.03.2024. (A Copy of certificate is Annexed as **Annexure-K**)

3.11. Project Proponent (PP) (M/s Anjali Construction Enterprises) obtained consent to operate (CTO) from the Uttar Pradesh Control Board (UPPCB) vide letter no. 222383/UPPC/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 dated

12.11.2024, which is valid from 12.11.2024 to 31.12.2024 for 258704 cubic meter/year of sand mining. (A Copy of CTO Annexed as **Annexure-L**)

3.12. UPPCB vide letter no. 229337/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 dated 24.01.2025 refuse the application of further CTO of PP (A Copy of the CTO refusal letter is annexed as **Annexure -M**)

3.13. District Magistrate vide letter no. 1640/VadSaha-NGT/2025 dated 13.02.2025, requested to Police commissioner, Senior Mine officer, and Regional Officer, UPPCB, Sonbhadra, to stop illegal mining in the said area. (A Copy of the letter dated 13.02.2025 is annexed as **Annexure-N**)

3.14. As per the available record, the lease area of the project is 32.338 ha, and .kml file of the above lease also confirms the same land area.

3.15. During visit, the Joint Committee observed that no mining activity is going on lease area. However, as per the available record, the mining has been stopped since 18 Feb 2025. The lease was operated from 1 Jan, 2025 to 18 Feb, 2025, without valid CTO.

3.16. Mining Department, Sonbhadra has provided a letter of dated 27.12.2024, regarding District Survey Report (DSR) of said mining lease.A copy of letter dated 27.12.2024 is annexed as **Annexure-O)**.

3.17. Mining Department, Sonbhadra has not provided any information on status of Replenishment study of said mining lease.

3.18. In compliance with EC conditions, the following observation has been made:

3.18.1. The joint committee observed that non-cemented boundary pillars were found intact.

3.18.2. Part of the lease area is found submerged, without boundary pillars.

3.18.3. The Joint Committee observed that the mine owner (PP) has established a weighting bridge along with the office, around 2 to 3 km from the lease boundary.

3.18.4. In the project office site, one acoustic-type DG has been found without proper stack height,

3.18.5. PP has a PTZ camera located near the weighbridge, which was found to be working during inspection.

3.18.6. PP has commissioned one bore well (hand pump with motor) near the office/weight bridge area

3.18.7. PP has not yet made motorable road from the site office to the main road.

3.18.8. PP has not yet conducted digital processing of the entire lease area, which is required to be conducted once in three years.

3.18.9. PP has not conducted an Environmental audit so far,

3.18.10. PP has not submitted a six-monthly compliance report regularly,

3.18.11. PP has not yet submitted the expenditure incurred under CSR to the concerned authority.

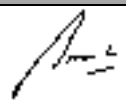
3.18.12. As per the EC condition, "The Project proponent has not yet developed a green belt in and around the lease area.

3.19. As per the NGT order, a joint committee has to ascertain the extent of illegal mining that has been carried out. During the visit, it was observed that several pits in the mining lease area, which are filled with water, have also been observed by the joint committee. The depth of the pits could not be measured due to the filled water. Mining was observed to be carried out within the lease area. However, mining department has not provided data on the quantity of mining carried out by the PP. UPPCB vide its letter dated 27.02.2025 requested Mining Officer, Sonbhadra for information on illegal mining and penalty against the PP. The Mining Officer, Sonbhadra has not provided information.

3.20. As per NGT order, joint committee has to ascertain the correctness of the allegation concerning the midstream mining, which is reflected in the photographs enclosed with the OA. During visit, it was observed that PP has constructed several bunds in the lease area to disturb the natural flow of the river, which is against the Sustainable Sand Mining Guidelines (SSMG), 2016.

5. Recommendations:

- In view of the above, UPPCB may take necessary action on the mining done without a valid CTO.
- UPPCB and Mining Department should take necessary action against the PP for violation of EC conditions.
- Mining Department shall be directed to provide information's as desired by the joint committee constituted by Hon'ble NGT.
- A replenishment study should be conducted as per the Enforcement & Monitoring Guidelines for Sand Mining, 2020. Based on the study LOI can be issued.
- The mining should be done as per the Sustainable Sand Mining Guidelines (SSMG), 2016, and the Enforcement & Monitoring Guidelines for Sand Mining, 2020.
- Local administration through the mining department and the Regional Office, UPPCB, shall ensure the compliance of all commitments made by PP during the appraisal of the project on-site.
- In no case should mining be carried out below water level, or sub-surface water level in the river.

	Name of the Committee members	Signature
1.	Dr A.K. Gupta, Scientist 'E'	
2.	Shri Runa Oron, Scientist 'E'	
3.	Shri Nikhil Yadav, SDM	
4.	Shri R.K. Singh, Regional Officer	
15.04.2025		

Annexure no.A

Item No. 05 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 48/2025
(I.A. No. 62/2025)

Pawan Kumar Applicant

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 30.01.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Ashish Madaan, Adv. for Applicant

ORDER

1. In this original application, the Applicant has alleged that Respondent No. 11, M/s. Anjali Construction Enterprises is involved in illegal sand mining in District Sonbhadra in the lease area 32.338 hectare in Gata no. 871 and 518 Ga and also outside the lease area at Village Pipardih and Koragi, Tehsil Duddhi, District Sonbhadra, Uttar Pradesh.

2. The allegation of the Applicant is that there is no mineable mineral available in the lease area but taking the shelter of the lease, Respondent No. 11 is doing illegal mining. It is also the allegation of the Applicant that Respondent No. 11 is involved in midstream sand mining with the use of JCB which is impermissible.

3. Learned Counsel for the Applicant has pointed out that the Environmental Clearance (EC) earlier granted to M/s. RSI Stone World Pvt. Ltd. was transferred to the Respondent No. 11 on 11.07.2024 and

the said transferred EC had the validity upto 08.01.2025, but even thereafter, without there being any EC, Respondent No. 11 is involved in illegal mining and illegal transportation of sand. In this regard, Counsel for the Applicant has referred to Form EMM11 on page 61 onwards to show that the transportation permission was granted for illegally mined sand in an unauthorized manner even on 10.01.2025 to 18.01.2025 and there was no EC in favour of Respondent No. 11. In support of his submission, he has also referred to photographs on page 30 onwards. He has submitted that the Respondent No. 11 is still involved in illegal mining and transportation of sand.

4. Issue notice to the Respondents for filing the response by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the Respondents and file affidavit of service at least one week before the next date of hearing.

5. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising RO, MoEF&CC, Lucknow, representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate, Sonebhadra. The District Magistrate, Sonebhadra, will act as the nodal agency in the Joint Committee. The Joint Committee will visit the site, ascertain the extent of illegal mining that has been done and also ascertain the correctness of the allegation concerning the midstream mining, which is reflected in the photographs enclosed with the OA and the status of requisite environmental clearances with the Respondent No. 11 and will also ascertain as to how after expiry of EC the Form EMM11 were issued after

08.01.2025. The Joint Committee will submit the report before the Tribunal within eight weeks.

6. We make it clear that the concerned parties will be allowed to file objections to the Joint Committee report before it is accepted or rejected by the Tribunal.

7. In the meanwhile, the District Magistrate, Sonbhadra and the S.P., Sonbhadra will ensure that no illegal mining without requisite permission and clearances is done by Respondent No. 11.

8. List on 28.04.2025.

9. A copy of this order be forwarded to RO, MoEF&CC, Lucknow, Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate, Sonbhadra for compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 30, 2025
Original Application No. 48/2025
(I.A. No. 62/2025)
dv..

Annexure No.B

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

To,

Shri Virendra Singh Jadon,
M/s R.S.I. Stone World Pvt. Ltd,
E-7 M-708, Arera Colony,
Bhopal- 462016.

Ref. No.....516...../Parya/SEAC/5031-4705/2018 **Date: 9 January, 2020**

Sub: Environmental Clearance for Proposed Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.

Dear Sir,

Please refer to your application/letters 11-03-2019, 29-03-2019, 05-04-2019, 25-09-2019 26-09-2019 & 21-11-2019 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 09-10-2019 and SEIAA in its meeting dated 13/11/2019, 10/12/2019 & 02/01/2020.

The proposed project is under Red/Orange category of industrial Sectors and exists in the Critically Polluted Industrial Areas (CPAs) as notified by MoEF&CC, Govt of India. The present project is categorized under B1 category according to the provisions of EIA notification 14 September, 2006 (As amended thereof).

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter dated 27/05/2019.
3. Public hearing was organized on 09/08/2019. EIA report submitted by the project proponent on 03/11/2019.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/42156/2019		
2. File No. allotted by SEIAA, UP	5031/4705		
3. Name of Proponent	Virendra Singh Jadon (Authorized Signatory)		
4. Full correspondence address of proponent and mobile no.	M/s R.S.I Stone World Pvt. Ltd. E-7 M 708, Arera colony, Bhopal- 462016		
5. Name of Project	Pipardih & Koragi (Area 32.338 ha sand/morrum mine) on Kanhar river		
6. Project location (Plot/Khasra/Gata No.)	Village - Pipardih & Koragi, Tehsil – Dudhi, District – Sonbhadra, State- Uttar Pradesh.		
7. Name of River	Kanhar River		
8. Name of Village	Pipardih & Koragi		
9. Tehsil	Dudhi		
10. District	Sonbhadra		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	32.338 Hectares		
13. Mineable Area (in Ha.)	19.021 Ha.		
14. Zero level mRL	192 m		
15. Max. & Min mrl within lease area	198 mRL-196 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	24°14'10.98"N	83°16'13.53"E
	B	24°14'20.47"N	83°16'15.43"E
	C	24°14'35.62"N	83°16'16.52"E
	D	24°14'40.99 'N	83°16'16.11"E
	E	24°14'46.66"N	83°16'12.08"E
	F	24°14'54.27"N	83°16'13.82"E

	G	24°14'47.71"N	83°16'22.45"E
	H	24°14'21.93"N	83°16'25.74"E
	I	24°14'9.51"N	83°16'22.03"E
	Block no -1		
	H	24°14'21.93"N	83°16'25.74"E
	I	24°14'9.51"N	83°16'22.03"E
	J	24°14'10.68"N	83°16'15.96"E
	K	24°14'16.39"N	83°16'16.42"E
	L	24°14'24.40"N	83°16'20.43"E
	M	24°14'35.72"N	83°16'17.86"E
	N	24°14'43.19"N	83°16'20.30"E
	O	24°14'42.33"N	83°16'23.67"E
	Block no -2		
	N'	24°14'44.76"N	83°16'19.59"E
	O'	24°14'44.33"N	83°16'23.38 "E
	G	24°14'47.70"N	83°16'22.44"E
	F	24°14'54.24"N	83°16'13.80"E
	&		
	E'	24°14'49.97"N	83°16'12.80"E
	E	24°14'46.68"N	83°16'12.06"E
	D	24°14'40.98"N	83°16'16.08"E
	Water Submerged Area		
	A	24°14'10.98"N	83°16'13.53"E
	B	24°14'20.47"N	83°16'15.43"E
	C	24°14'35.62"N	83°16'16.52"E
	D	24°14'40.99"N	83°16'16.11"E
	E	24°14'46.66"N	83°16'12.08"E
	F	24°14'54.27"N	83°16'13.82"E
	G	24°14'47.71"N	83°16'22.45"E
	O	24°14'42.33"N	83°16'23.67"E
	O'	24°14'44.33"N	83°16'23.38"E
	N	24°14'43.19"N	83°16'20.30"E
	M	24°14'35.72"N	83°16'17.86"E
	L	24°14'24.40"N	83°16'20.43"E
	K	24°14'16.39"N	83°16'16.42"E
	J	24°14'10.68"N	83°16'15.96"E

17. Total Geological Reserves	5,70,630 m^3	
18. Total Mineable Reserves in LOI	2,58,704 m^3 per year (As per LOI)	
19. Total Proposed Production	2,58,704 m^3	
20. Proposed Production/year	2,58,704 m3 /Year	
21. Sanctioned Period of Mine lease	5 Years	
22. Production of mine/day	1035 m3/Day	
23. Method of Mining	Opencast Semi-mechanized mining	
24. No. of working days	250 days/ Year	
25. Working hours/day	12 Hours	
26. No. Of workers	80	
27. No. Of vehicles movement/day	115	
28. Type of Land	Govt. Land	
29. Ultimate Depth of Mining	1.75m	
30. Nearest metalled road from site	250 m	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.80
	Suppression of dust	1.20
	Plantation	13.93
	Others (if any)	-
	Total	15.93

32. Name of QCI Accredited Consultant with QCI No 33. and period of validity.	GreencIndia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019
34. Any litigation pending against the project or land in any court	No
35. Details of 500 m Cluster Map & certificate verified by Mining Officer	2860/khanij/2019 Dated – 05th February, 2019
36. Details of Lease Area in approved DSR	32.338 Hectares S.No. 16 and as per Suddhi Patra dated 15.03.2019, Letter No.- 3080/Khanij/2019
37. Length and breadth of Haul Road	Length 250 m, Width 6.0 m

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 09-10-2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10/12/2019 & 02/01/2020. The SEIAA kept this project on hold and sought clarification from the MoEF&CC, GoI. regarding grant of Environment Clearance of the proposed project in the light of MoEF&CC OM dated 31-10-2019. A clarification has been issued by the MoEF&CC, OM dated 30/12/2019 wherein, the ministry has directed that the cases which are already recommended by SEAC/UTEAC as the case may be, SEIAA may prescribe the additional condition as per the OM dated 31/10/2019. Accordingly SEIAA decided to grant the Environmental Clearance to the title project for collection of 2,58,704 m^3 is proposed from mining lease area 32.338 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.

16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.

37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:-

1- The Project Proponent shall abide with any orders which may be passed in any writ petition by the Hon'ble Court(s).
2- Since the proposed project is under Red/Orange category of Industrial sector and falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism farmed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
3- All the additional condition for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, GoI dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
4- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
6- Environment management according to environmental status and impact of the project.
7- Selection of plants for green belt should be on the basis of pollution removal index.
8- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9- Pakka motorable haul road to be maintained by the project proponent.
10- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11- Permission from the competent authority regarding evacuation route should be taken.
12- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.

15- Provision for cylinder to workers should be made for cooking.
16- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
17- Provide suitable mask to the workers.
18- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21- Provision for two toilets and hand pumps should be made at mining site.
22- Drinking water for workers would be provided by tankers.
23- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25- Corporate Environmental Responsibility (CER) plan with minimum Rs. 2,15,878-/annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development Officers, Sonbhadra, U.P.
26- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29- Width of the haul road shall be more than 6 meter.
30- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32- If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33- The Environmental clearance will be co-terminus with the mining lease period.
34- Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36- Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.

40- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.

41- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

42- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

43- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

44- The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

45- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].

46- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.

47- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

48- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.

49- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

50- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.

51- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.

52- Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.

53- Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.

54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.

55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.

56- A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.

57- State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.

58- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.

59- The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

60- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

61- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

62- Waste water from potable use be collected and reused for sprinkling.

63- During the school opening and closing time vehicle movement will be restricted.

64- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Sonbhadra. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site in not a part of any no- development zone as required/prescribed/indentified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Member Secretary

(Ashish Tiwari)
Member Secretary, SEIAA

No...../Parya/SEAC/5031-4705/2019 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Sonbhadra.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Annexure No.C

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 2774 / खनिज / 2019 दिनांक 25/01 / 2019

लेटर आफ इन्टेन्ट (Letter of Intent)

आर0एस0आई0 स्टोन वर्ल्ड प्रा0लि0
पता–ई 7 एम 708, अरेरा कालोनी, भोपाल–462016
श्री विरेन्द्र सिंह जाडोन, मो0नं0–9303460545
ई0मेल officersistoneworld@gmail.com

शासनादेश संख्या–1875 / 86-2017–57(सा) / 2017–टी0सी0- 1 दिनांक 14.08.2017 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र संख्या–2160 / खनिज / ई–टेण्डर / 2018 दिनांक 29.11.2018 द्वारा जनपद सोनभद्र के नदी तल पर उपलब्ध मोरम के कुल 17 क्षेत्रों को ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 के अध्याय–4 के अन्तर्गत खनन परिहार पर स्वीकृत किये जाने के निमित्त घोषित / विज्ञापित किया गया था। उक्त विज्ञप्ति दिनांक 29.11.2018 के अनुक्रम में सेवा प्रदाता संस्था एम0एस0टी0सी0लि0(भारत सरकार का उपक्रम) द्वारा सम्पादित ई–निविदा सह ई–नीलामी की प्रक्रिया के दूसरे चरण (ई–नीलामी) की समाप्ति के उपरान्त आपके द्वारा निम्नलिखित क्षेत्र के लिए ई–नीलामी की बोली सर्वोच्च पायी गयी:–

क्षेत्र का विवरण:–

क्षेत्र का विवरण				वार्षिक आंकलित खनन योग्य मोरम की मात्रा (घन मी0 में)	ई–नीलामी बोली में प्राप्त सर्वोच्च रायल्टी की दर (रू0) / घन मी0)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि (रू0 में)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिशत (जिसमें प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिशत प्रथम किस्त के रूप में एवं प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिशत प्रतिभूति के रूप में शामिल हो) के समतुल्य धनराशि (रू0 में)
तहसील	ग्राम	आराजी संख्या / खण्ड संख्या	क्षेत्रफल (हे0 में)				
दुद्धी	पीपरडीह एवं कोरगी	671 एवं 518ग	32.339	2,56,704	769.00	19,88,43,376.00	9,94,71,688.00

ई–मेल के माध्यम से एम0एम0टी0सी0 लि0 द्वारा आपको दी गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्रस्तुत अभिलेख प्रथम दृष्टया सही पाया गया है। तद्नुसार निम्नलिखित शर्तो के अधीन मोरम के उपरोक्त क्षेत्र का नीलामी पट्टा आपके पक्ष में स्वीकृत व निष्पादित किये जाने हेतु लेटर आफ इन्टेन्ट निर्गत किये जाने की सहमति प्रदान की जाती है:–

शर्तें:–

1. प्रथम वर्ष के लिए नीलामी पट्टा के देय धनराशि की गणना उस क्षेत्र के लिए विज्ञप्ति में आंकलित / निर्धारित खनन योग्य मोरम की वार्षिक मात्रा(घन मी0) को ई–नीलामी में प्राप्त सर्वोच्च रायल्टी की दर (रू0 प्रति घन मी0) से गुणा कर निकाली जायेगी। नीलामी पट्टा के अनुवर्ती वर्षो में प्रत्येक

....2...

वर्ष पिछले वर्ष के नीलामी पट्टा की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।

2. सफल बोलीदाता/निविदादाता को पट्टे की निर्बन्धनों और शर्तो का यथोचित पालन करने के लिए प्रतिभूति के रुप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की प्रथम किश्त के रुप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत, कुल 50 प्रतिशत के समतुल्य धनराशि रु0 9,94,71,688.00 (नौ करोड़ चौरानबे लाख एकहत्तर हजार छः सौ अट्ठासी रूपये मात्र) जैसा कि उपरोक्त तालिका के कॉलम–8 में अंकित है, एम0एस0टी0सी0 के ई-पेमेन्ट गेटवे पर आर0टी0 जी0एस0/एन0ई0एफ0टी0 द्वारा लेटर आफ इन्टेन्ट जारी होने के दो कार्य दिवसों के अन्दर जमा करना होगा। उक्त धनराशि जमा करने के पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री–बिड अर्नेस्ट मनी प्रथम किश्त में समायोजित कर ली जायेगी। यदि सफल बोलीदाता/ निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा प्री–बिड अर्नेस्ट मनी की धनराशि जब्त कर ली जायेगी। इस सम्बन्ध में उसके द्वारा की गयी कोई शिकायत अथवा प्रत्यावेदन विचारणीय नहीं होगा।

3. पट्टे के प्रथम वर्ष की शेष किश्ते एवं अनुवर्ती वर्षो में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष, विगत वर्ष से 10 प्रतिशत वृद्धि के साथ उ0प्र0 उपखनिज (परिहार) (यथासंशोधित) नियमावली, 1963 के चतुर्थ अनुसूची के अनुसार जमा करनी होगी। उक्त अनुसूची मे नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम–59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।

4 पट्टाधारक नियम–17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम–35 के अनुसार सीमा स्तम्भ लगायेगा एवं इसका अनुरक्षण करेगा।

5. सफल आवेदक नियम–34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 समंहित अधिसूचना दिनांक 15.01.2016 तथा समय–समय पर यथासंशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।

6. प्रत्येक पट्टाधारक द्वारा नियम–34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा किया जायेगा।

7. लेटर ऑफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदित खनन योजना निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु

....3...

प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

8. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय–समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0 जिला खनिज फाउण्डेशन (D.M.F.) न्यास निधि, साइा आदि शुल्क नियमानुसार जमा करना होगा।

9. भारतीय स्टाम्प अधिनियम की अनुसूची–1(ख) के अनुच्छेद 35(ख) के अनुसार ई–नीलामी की सर्वोच्च बोली के आधार पर पट्टाविलेख निष्पादन हेतु नियमानुसार देय भारतीय स्टाम्प पेपर प्रस्तुत करना होगा।

10. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जाना अनिवार्य होगा।

अतः आपको सूचित किया जाता है कि नियमानुसार अन्य आवश्यक औपचारिकताएं यथाशीघ्र पूर्ण करें तथा पत्र प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 50 प्रतिशत के समतुल्य धनराशि रू0 9,94,71,688.00 (नौ करोड़ चौरानबे लाख एकहत्तर हजार छः सौ अट्ठासी रूपये मात्र) में से जमा अर्नेस्ट मनी रू0 97,01,400.00 को समायोजित करते हुए अवशेष धनराशि रू0 8,97,70,288.00 (आठ करोड़ सन्तानबे लाख सत्तर हजार दो सौ अट्ठासी रूपये मात्र) को एम0एस0टी0सी0 के ई–पेमेन्ट गेटवे पर आर0टी0जी0एस0/एन0ई0एफ0टी0 द्वारा जमा कर चालान की प्रति अधोहस्ताक्षरी के कार्यालय में उपलब्ध करना सुनिश्चित करें।

(अमित कुमार सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रांक व तद दिनांकः–

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 लि0, जी–25/26 तेज प्लाजा, 1, टी0एन0 सिंह रोड, हजरतगंज, लखनऊ।

जिलाधिकारी,
सोनभद्र।

Annexure No.D

मेसर्स आर0एस0आई स्टोन वर्ल्ड (प्रा0)लि0 के प्रोपराईटर श्री वीरेन्द्र सिंह जादौन, निवासी ई–7, एम–708 अरेरा कॉलोनी, भोपाल (मध्य प्रदेश) द्वारा कनहर नदी के गाटा सं0–871 एवं 518ग, ग्राम–पिपरडीह एवं कोरगी, तहसील–दुद्धी, जनपद–सोनभद्र (उ0प्र0) में कुल क्षेत्रफल 32.338 हेक्टेयर (259704 घनमीटर/वर्ष) में उप खनिज साधारण बालू/मौरम खनन सम्बन्धी प्रस्ताव के सम्बन्ध में दिनांक 09.08.2019 को अपर जिलाधिकारी, सोनभद्र की अध्यक्षता में पर्यावरणीय स्वीकृति हेतु सम्पन्न हुई लोक सुनवाई का कार्यवृत्त।

मेसर्स आर0एस0आई स्टोन वर्ल्ड (प्रा0)लि0 के प्रोपराईटर श्री वीरेन्द्र सिंह जादौन, निवासी ई–7, एम–708 अरेरा कॉलोनी, भोपाल (मध्य प्रदेश) द्वारा कनहर नदी के गाटा सं0–871 एवं 518ग, ग्राम–पिपरडीह एवं कोरगी, तहसील–दुद्धी, जनपद–सोनभद्र (उ0प्र0) में कुल क्षेत्रफल 32.338 हेक्टेयर (259704 घनमीटर/वर्ष) में उप खनिज साधारण बालू/मौरम खनन सम्बन्धी प्रस्ताव उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र में पर्यावरणीय स्वीकृति के लिए प्रेषित किया गया है। उक्त सन्दर्भित माइनिंग प्रोजेक्ट की पर्यावरणीय स्वीकृति प्राप्त करने विषयक मेसर्स आर0एस0आई स्टोन वर्ल्ड (प्रा0) लि0 के आवेदन–पत्र पर सम्यक् विचारोपरान्त राज्य बोर्ड के पत्र सं0–एच 37309/सी–2/एन0ओ0सी0/4410/सोनभद्र/19 दिनांक–14.06.2019 जो जिलाधिकारी, सोनभद्र को सम्बोधित है तथा क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को पृष्ठांकित है, के निर्देशों के अनुपालन में जिलाधिकारी, सोनभद्र से सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने हेतु क्षेत्रीय अधिकारी, सोनभद्र के अनुरोध पर जिलाधिकारी, सोनभद्र द्वारा दिनांक–09.08.2019 को मध्यान्ह 12.00 बजे तहसील–दुद्धी, सोनभद्र में नियत की गयी थी। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–3 की उपधारा (1) (2) के खण्ड 'अ' के अन्तर्गत पर्यावरण सम्घात निर्धारण अधिसूचना संख्या–एस0ओ0–1533, दिनांक 14 सितम्बर, 2006 (यथासंशोधित) अधिसूचना सं0–एस0ओ0 3067 (ई) दिनांक–01.12.2009 में वर्णित प्राविधानों के अनुसार उक्त प्रस्ताव पर पर्यावरणीय स्वीकृति के लिए आम सूचना दैनिक समाचार पत्र 'अमर उजाला', वाराणसी संस्करण (हिन्दी में) एवं 'हिन्दुस्तान टाइम्स', नई दिल्ली संस्करण (अंग्रेजी में) दिनांक–09.07.2019 को आम जनता से पर्यावरण सम्बन्धी आक्षेप/सुझाव/आपत्ति आदि प्रकाशन की तिथि से 30 दिन के भीतर आमंत्रित किया गया था। लोक सुनवाई हेतु प्रकाशित विज्ञापन में निर्धारित अवधि तक प्रस्ताव पर पर्यावरण सम्बन्धी कोई भी आक्षेप/सुझाव/आपत्ति विज्ञापन में दिये गये कार्यालयों में प्राप्त नहीं हुआ था। आज दिनांक–09.08.2019 को जिलाधिकारी महोदय, सोनभद्र द्वारा नामित अपर जिलाधिकारी, सोनभद्र श्री योगेन्द्र बहादुर सिंह की अध्यक्षता में लोक सुनवाई का आयोजन तहसील–दुद्धी, जनपद–सोनभद्र में आयोजित की गयी। उक्त लोक सुनवाई में निम्नलिखित अधिकारी/जन–समूह उपस्थित हुए :–

1. श्री योगेन्द्र बहादुर सिंह, अपर जिलाधिकारी, सोनभद्र।
2. श्री सुशील कुमार यादव, उप जिलाधिकारी, दुद्धी, सोनभद्र।
3. डा0 एस0सी0 शुक्ला, सहायक वैज्ञानिक अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
4. श्री जी0के0 दत्ता, खान निरीक्षक, कार्यालय जिला खनन अधिकारी, सोनभद्र।
5. श्री सूरज दुबे, पर्यावरण परामर्शी, मेसर्स ग्रीन सी इण्डिया कन्सल्टिंग प्रा0लि0, गाजियाबाद।
6. श्री शिव बहाल, अवर अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
7. लोक सुनवाई के समय उपस्थित जन–समूह की उपस्थिति संलग्न है।

मेसर्स आर0एस0आई स्टोन वर्ल्ड (प्रा0) लि0 द्वारा कनहर नदी से बालू/मौरम खनन सम्बन्धी प्रेषित आवेदन/प्रस्ताव पर पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.9.2006 (यथासंशोधित) में दिये गये प्राविधानों के अनुसार लोक सुनवाई अपर जिलाधिकारी, सोनभद्र की अध्यक्षता में तहसील–दुद्धी, सोनभद्र के सभागार में उनके अनुमति से प्रारम्भ हुई। लोक सुनवाई की कार्यवाही का विस्तृत विवरण निम्नवत् है :–

क्रमशः 2/–पर

लोक सुनवाई में सर्वप्रथम उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र के सहायक वैज्ञानिक अधिकारी, डा0 एस0 सी0 शुक्ला ने उपस्थित अध्यक्ष महोदय, आम जनता एवं प्रिन्ट व इलेक्ट्रानिक मीडिया के प्रतिनिधियों का स्वागत करते हुए अवगत कराया कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना संख्या एस0ओ0–1533, दिनांक 14 सितम्बर 2006 (यथासंशोधित) एस0ओ0 3067 (ई) दिनांक–01.12.2009 में दिये गये प्राविधानों के अनुसार राज्य प्रदूषण नियंत्रण बोर्ड को प्रेषित उक्त प्रस्ताव पर लोक–सुनवाई की प्रक्रिया अपनायी जानी आवश्यक है। अतः इस परियोजना के क्रियान्वयन से पूर्व नियमानुसार लोक सुनवाई की प्रक्रिया की जा रही है। उक्त अधिसूचना के अनुसार स्थानीय/राष्ट्रीय समाचार–पत्रों में लोक सुनवाई हेतु दिनांक–09.07.2019 को दैनिक समाचार–पत्र 'अमर उजाला' एवं 'हिन्दुस्तान टाईम्स' में तहसील–दुद्धी परिसर, जनपद–सोनभद्र में दिनांक–09.08.2019 को मध्यान्ह 12.00 बजे निर्धारित किये जाने की सूचना प्रकाशित करायी गयी थी, जिसमें आम जन–मानस उपस्थित होकर अपना सुझाव एवं आपत्तियाँ प्रस्तुत कर सकते हैं अथवा सुझाव/आपत्तियाँ लिखित रूप से प्रकाशन की तिथि से 30 दिन के अन्दर समीक्षाधीन अवधि में विज्ञापन में वर्णित कार्यालयों में दे सकते हैं। समाचार–पत्रों में प्रकाशित विज्ञापन की कटिंग की छायाप्रतियाँ संलग्न है। डॉ0 शुक्ला ने अवगत कराया कि प्रकाशन की तिथि से उक्त अवधि के अन्दर कोई सुझाव/आपत्तियां विज्ञापन में वर्णित कार्यालयों में प्राप्त नहीं हुआ है।

सहायक वैज्ञानिक अधिकारी डॉ0 एस0सी0 शुक्ला द्वारा परियोजना का विस्तृत विवरण पर्यावरणीय संरक्षण एवं पर्यावरण के विभिन्न पहलुओं पर जानकारी देने हेतु परियोजना प्रस्तावक से कहा गया। परियोजना प्रस्ताव के पर्यावरणीय परामर्शी के रूप में उपस्थित श्री सूरज दुबे, मेसर्स ग्रीन सी इण्डिया कन्सल्टिंग प्रा0लि0, गाजियाबाद द्वारा विस्तृत रूप से परियोजना के सम्बन्ध में अवगत कराते हुए कहा कि मेसर्स आर0एस0आई स्टोन वर्ल्ड (प्रा0) लि0 के प्रोपराईटर श्री वीरेन्द्र सिंह जादौन, निवासी ई–7, एम–708 अरेरा कॉलोनी, भोपाल (मध्य प्रदेश) द्वारा कनहर नदी के बालू खनन क्षेत्र के गाटा सं0–871 एवं 518ग, ग्राम–पिपरडीह एवं कोरगी, तहसील–दुद्धी, जनपद–सोनभद्र (उ0प्र0) में कुल क्षेत्रफल 32.338 हेक्टेयर (258704 घनमीटर/वर्ष) में उप खनिज साधारण बालू/मौरम खनन सम्बन्धी कार्य किया जाना प्रस्तावित है। परामर्शी द्वारा अवगत कराया गया कि बालू/मौरम का खनन कार्य 05 वर्ष की अवधि के लिए प्रस्तावित है। परामर्शी द्वारा अवगत कराया गया कि मेसर्स आर0एस0आई स्टोन वर्ल्ड (प्रा0) लि0, निवासी ई–7, एम–708 अरेरा कॉलोनी, भोपाल (मध्य प्रदेश) श्री वीरेन्द्र सिंह जादौन को जिलाधिकारी, सोनभद्र के पत्र सं0–2774/खनिज/2019 दिनांक–25.01.2019 द्वारा लेटर ऑफ इन्टेन्ट निर्गत किया गया है। लेटर ऑफ इन्टेन्ट की छायाप्रति संलग्न है। भू–तत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ के पत्र सं0–2884/मा0प्लान/2017 दिनांक–14.03.2019 को पट्टाधारक मेसर्स आर0एस0आई स्टोन वर्ल्ड (प्रा0) लि0 का माइनिंग का प्लान का अनुमोदन किया गया है। स्टेट लेवल इनवायरन्मेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी (SEIAA), उ0प्र0 द्वारा टर्म ऑफ रिफरेन्स (TOR) दिनांक–27.05.2019 को जारी किया गया है। कनहर नदी में बालू/मौरम का खनन कार्य ग्राम–पिपरडीह एवं कोरगी, तहसील–दुद्धी, जनपद–सोनभद्र (उ0प्र0) के गाटा सं0–871 एवं 518ग में किया जाना है। खनन का कुल क्षेत्रफल 32.338 हेक्टेयर (258704 घनमीटर/वर्ष) है। खनन की अवधि 250 दिन प्रतिवर्ष होगी तथा मानसून सीजन में खनन कार्य नहीं होगा। परियोजना की कुल लागत लगभग रू0 1.079 करोड़ है। खनन परियोजन की अवधि 05 वर्ष है। खनन की अधिकतम गहराई सतह से 1.75 मीटर होगी। खनन कार्य ओपेन कास्ट/सेमीमेकनाइज्ड पद्धति से की जायेगी। परामर्शी द्वारा अवगत कराया गया कि एक स्क्रैपर की सहायता से निकाला जायेगा। खनन में कोई ड्रिलिंग अथवा विस्फोटक की आवश्यकता नहीं होगी। बेन्च की प्रस्तावित ऊँचाई तथा चौड़ाई क्रमशः 1.0 मीटर और 10 मीटर रखी जायेगी। सभी गड्ढे ढ़लान पर कम से कम 37° पर बनाये रखे जायेंगे। रेत/मौरम को लोडर की सहायता से ट्रक/ट्रैक्टर ट्राली में लादकर विभिन्न पार्टियों को भेजा जायेगा, खनन प्रक्रिया में खनन अधिनियम, 1952 और एस0एस0एम0जी0, 2016 के नियम का पूर्णतया अनुपालन किया जायेगा।

क्रमशः 3/–पर.....

पर्यावरणीय परामर्शी द्वारा परियोजना की आवश्यकता एवं लाभ बताते हुए कहा कि रेत/मौरम खनिज आमतौर पर आवास, पुल, सड़कों अन्य निर्माणकारियों के रूप में बुनियादी ढ़ांचे के निर्माण के लिए प्रयोग किया जाता है। निर्माण कार्य रेत/मौरम के उपयोग के बिना सम्भव नहीं है। अतः बुनियादी ढ़ांचे के विकास के लिए इसका उपयोग अतिमहत्वपूर्ण है। खनन परियोजना स्थानीय लोगों के लिए विभिन्न रोजगार के अवसर उत्पन्न करता है। प्रस्तावित परियोजना से 90 से अधिक लोगों को रोजगार मिलने की सम्भावना है। खनन परियोजना से क्षेत्र की अर्थव्यवस्था को बढ़ावा मिलेगा और जीवन, शिक्षा, स्वास्थ्य एवं परिवहन के मानक के मामले में क्षेत्र का समग्र विकास होगा। नदी के तल के खनन से नदी के किनारे अतिरिक्त रेत/मौरम को हटाया जाता है, जिससे सामान्य नदी के जल प्रवाह को बनाया रखा जा सके जिससे नदी के किनारे बहने या बाढ़ की सम्भावना कम हो। वैज्ञानिक ढ़ंग से खनन कार्य किया जायेगा। अनियोजित अवैध खनन को रोकने में मदद मिलेगी तथा सरकार के लिए राजस्व उत्पन्न होगा।

परियोजना हेतु कुल 15.93 कि0ली0/दिन पानी की आवश्कता होगी, जिसमें पीने के पानी हेतु 0.80 कि0ली0/दिन, वृक्षारोपण हेतु 13.93 कि0ली0/दिन एवं डस्ट सप्रेशन हेतु 1.20 कि0ली0/दिन जल की आवश्यकता होगी। परामर्शी द्वारा अवगत कराया गया कि प्रस्तावक द्वारा 250 मीटर लम्बाई की एक कच्ची ढ़लवा सड़क बनायी जायेगी। नियमित रूप से पहुँच मार्ग पर जल का छिड़काव किया जायेगा तथा पहुँच मार्ग के दोनों तरफ वृक्षारोपण किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि ध्वनि प्रदूषण को नियंत्रित करने के लिए हरित पट्टिका विकसित की जायेगी तथा वैध पी0यू0सी0 प्रमाण–पत्र वाले परिवहन वाहनों एवं खनन मशीनरी को ही प्रयोग में लाया जायेगा। खनन कार्य भूमिगत जल स्तर के उपर ही किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि परियोजना की पर्यावरण प्रबन्धन योजना (EMP) की लागत रू0 12.1164 लाख प्रस्तावित है, जिसमें डस्ट सप्रेशन, सड़कों का रख–रखाव, इन्वायरन्मेन्टल मॉनीटरिंग, स्वास्थ्य सेवा एवं वृक्षारोपण आदि सम्मिलित है। परामर्शी द्वारा अवगत कराया गया कि हैण्डपम्प आदि की स्थापना के माध्यम से पेयजल की आपूर्ति की जायेगी, सामुदायिक शौचालयों का निर्माण किया जायेगा, स्वयं सहायता समूहों का गठन एवं आर्थिक सशक्तिकरण के लिए विशेष रूप से महिलाओं को सूक्ष्म वित्तीय सहायता प्रदान कर बढ़ावा दिया जायेगा। परामर्शी द्वारा अवगत कराया कि सी0ई0आर0 में कुल परियोजित लागत का 2.0 प्रतिशत तथा क्षेत्र के विकास के लिए डिस्ट्रिक्ट मिनरल फण्ड में कुल रायल्टी का 10 प्रतिशत धनराशि प्रदान की जायेगी।

पर्यावरणीय परामर्शी ने बताया कि पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण हेतु समुचित व्यवस्था परियोजना में सनाथोरात है पर्यावरण के सभी घटकों जैसे जल प्रदूषण, वायु प्रदूषण, मृदा प्रदूषण, ध्वनि प्रदूषण एवं सामाजिक–आर्थिक परिवेश पर सम्भावित अभिप्रभावों का आकलन करते हुए सम्बन्धित प्रदूषण के नियंत्रण हेतु समुचित प्रस्ताव पर्यावरण अभिप्रभाव मुल्यांकन आख्या(इन्वायरन्मेन्ट इम्पैक्ट असेस्मेन्ट रिपोर्ट) में दिये गये हैं। इस प्रकार पर्यावरण अभिप्रभाव मुल्यांकन रिपोर्ट के अनुसार समस्त पर्यावर्णीय घटकों का समग्र आंकलन धनात्मक अभिप्रभाव को इंगित करता है।

लोक सुनवाई के दौरान प्रस्ताव के पर्यावरणीय परामर्शी द्वारा प्रस्तुतीकरण के उपरान्त अध्यक्ष महोदय द्वारा लोक सुनवाई में उपस्थित जन–सामान्य से उक्त परियोजना के सम्बन्ध में सुझाव, विचार एवं आपत्ति दर्ज कराने हेतु आमंत्रित किया गया। लोक सुनवाई के दौरान निम्नलिखित व्यक्तियों द्वारा विचार एवं सुझाव दिया गया :–

1. श्री लीलेन्द्र चन्द्रवंशी, सचिव–पर्यावरण बचाओ संघर्ष समिति, दुर्ग, सोनमट्ट ने अवगत कराया कि बालू खनन कार्य में प्रयोग में लाये जाने वाले मोटर वाहनों के आवागमन से सड़क क्षतिग्रस्त हो जाती है तथा आम जनता को परेशानी का सामना करना पड़ता। खनन कार्य में स्थानीय नागरिकों को रोजगार के अवसर प्रदान किया जाये। एन0जी0टी0 के द्वारा समय–समय पर पारित आदेशों/निर्देशों के अनुसार ही खनन किया जाये। प्रधानमंत्री आवासीय योजना के अन्तर्गत स्थानीय ग्रामीणों को मिलने वाले आवास के निर्माण कार्य में बालू/मौरम की आपूर्ति कम दर पर किया जाये। स्थानीय ग्रामीणों को शुद्ध पेयजल की आपूर्ति कराने हेतु ग्रामीण क्षेत्रों में स्थापित हैण्डपम्पों को आर0ओ0 से कनेक्ट कराया जाये।

क्रमशः 4/–पर.....

2. श्री संजय यादव, ग्राम–जावर, दुद्धी, सोनभद्र ने बताया कि बालू खनन होने से गाँव का सड़क क्षतिग्रस्त हो जाता है तथा मोटर वाहनों के आवागमन से दुर्घटना होने की सम्भावना रहती है। श्री संजय यादव ने अनुरोध किया कि ग्रामीणों को सस्ते दर पर बालू/मौरम की सुविधा मुहैया करायी जाये।

3. श्री जी0के0 दत्ता, खान निरीक्षक, खनन विभाग, सोनभद्र ने अवगत कराया कि पट्टाधारक द्वारा बालू/मौरम का खनन कार्य अनुमोदित माइनिंग प्लान में निहित शर्तों के अनुसार ही किया जाये तथा किसी भी दशा में खनन कार्य 1.75 मीटर से अधिक गहराई में न किया जाये अथवा भू–जल स्तर मिलने पर खनन कार्य न किया जाये। पट्टाधारक द्वारा खनन अधिनियम, 1952, खान एवं खनिज (विनियमन एवं विकास) अधिनियम, 1957 एवं में निहित प्राविधानों के अनुसार

4. डॉ0 एस0सी0 शुक्ला, सहायक वैज्ञानिक अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र ने अवगत कराया कि पट्टाधारक द्वारा पर्यावरण सन्तुलन बनाये रखने एवं भू–क्षरण रोकने हेतु नदी के किनारे ऊँचे, घने एवं प्रदूषणरोधी किस्म के पौधों को रोपित कराया जाये। खनन कार्य में लगाये गये मोटर वाहनों के आवागमन से उड़ने वाले धूल कण को रोकने हेतु नियमित रूप से वाटर स्प्रिंकलिंग किया जाये। रात में खनन कार्य न किया जाये। पट्टाधारक द्वारा खनन कार्य में लगाये गये मजदूरों के लिए शौचालय की व्यवस्था स्थापित किया जाये। नदी के दोनों किनारे समुचित व सुरक्षित क्षेत्र को छोड़कर खनन कार्य किया जाये। बालू/मौरम को ढोने में लगाये गये वाहनों को बालू/मौरम के ऊपर तिरपाल से ढक कर भेजा जाये। पट्टाधारक द्वारा प्रत्येक 03 माह में नदी एवं भू–गर्भ जल की गुणता की जाँच, परिवेशीय ध्वनि स्तर एवं परिवेशीय वायु गुणता का अनुश्रवण पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत मान्यता प्राप्त प्रयोगशाला अथवा एन0ए0बी0एल0 एक्रीडेटेड प्रयोगशाला से कराकर आख्या उ0प्र0 प्रदूषण नियंत्रण बोर्ड, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं जिला प्रशासन को प्रेषित किया जाये। बालू खनन का कार्य इस प्रकार से किया जाये जिससे कि भू–गर्भ जल स्तर प्रभावित न हो तथा जलीय जीव–जन्तुओं पर कोई प्रतिकूल प्रभाव न पड़े। डॉ0 शुक्ला ने कहा कि पट्टाधारक द्वारा सैण्ड माईनिंग के सम्बन्ध में समय–समय पर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली, मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय एवं अन्य मा0 न्यायालयों द्वारा पारित/पारित होने वाले आदेशों/दिशा–निर्देशों तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड/केन्द्रीय प्रदूषण नियंत्रण बोर्ड व खनन विभाग द्वारा जारी आदेशों/दिशा–निर्देशों का पूर्णतया अनुपालन किया जाये।

5. पट्टाधारक के पर्यावरण परामर्शी श्री सूरज दुबे द्वारा बताया गया कि खनन कार्य केवल दिन के समय में ही किया जायेगा। नदी के किनारों की सुरक्षा एवं स्थिरता को बनाये रखने के लिए नदी की कुल चौड़ाई का 10 प्रतिशत अथवा 3.0 मीटर जो अधिक हो, को छोड़कर खनन कार्य किया जायेगा। खनन कार्य में लगे मजदूरों का नियमित रूप से हेल्थ चेकअप कराया जायेगा। परियोजना स्थल से पक्की रोड तक सड़क खराब होने की स्थिति में प्रस्तावक द्वारा सड़क की मरम्मत की कार्य किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि आस–पास के स्थित विद्यालयों में पढ़ने वाले बच्चों को निःशुल्क पठन–पाठन सामग्री एवं स्वास्थ्य का परीक्षण कैम्प लगाकर किया जायेगा। पट्टाधारक द्वारा नियमित रूप से इन्वायर्नमेन्टल मॉनीटरिंग करायी जायेगी। स्वच्छ एवं सन्तुलित पर्यावरण बनाये रखने हेतु पर्याप्त मात्रा में वृक्षारोपण किया जायेगा। खनन कार्य केवल दिन के समय में ही किया जायेगा तथा खनन कार्य में केवल उन्हीं वाहनों को प्रयोग में लाया जायेगा जिनके पास वैध पी0यू0सी0 प्रमाण–पत्र होगा। पट्टाधारक द्वारा शुद्ध पेयजल मुहैया कराने हेतु हैण्डपम्प आदि की व्यवस्था सुनिश्चित करायी जायेगी। पट्टाधारक के परामर्शी द्वारा यह भी अवगत कराया गया कि पट्टाधारक द्वारा मा0 न्यायालयों एवं राज्य व केन्द्रीय प्रदूषण नियंत्रण बोर्ड व खनन विभाग द्वारा समय–समय पर जारी/जारी होने वाले आदेशों/दिशा–निर्देशों का अक्षरशः अनुपालन किया जायेगा।

6. श्री सुशील कुमार यादव, उप जिलाधिकारी, दुद्धी, सोनभद्र ने अवगत कराया कि किसी भी दशा में अवैध बालू/मौरम का खनन कार्य कदापि नहीं होने दिया जायेगा। उप जिलाधिकारी, दुद्धी, सोनभद्र द्वारा बताया कि जन–सामान्य को नियमों का पता होना चाहिए। यदि खनन कार्य नियमों के विरूद्ध होता है तो प्रशासन को तुरन्त सूचित करें। नियमा विरूद्ध खनन नहीं होने दिया जायेगा। खनन कार्य में मशीनों का प्रयोग नियमानुसार ही किया जाये।

क्रमशः 5/–पर.....

7. लोक सुनवाई की अध्यक्षता कर रहे श्री योगेन्द्र बहादुर सिंह, अपर जिलाधिकारी, सोनभद्र द्वारा उपस्थित जन सामान्य को अवगत कराया गया कि खनन का कार्य नियमों के अनुसार किये जाने की ही अनुमति प्रदान की जायेगी। रात्रि में खनन की अनुमति नहीं है, जिस पर प्रशासन द्वारा सतत् निगरानी की जायेगी। डिस्ट्रिक्ट मिनिरल फण्ड के मद में प्राप्त होने वाले 10 प्रतिशत धनराशि तथा सी.एस.आर. के अन्तर्गत निर्धारित 2 प्रतिशत धनराशि का उपयोग जनता के विकास एवं कल्याणकारी योजनाओं में किया जाता है। पर्यावरण सन्तुलन बनाये रखने में वृक्षों की अहम भूमिका होती है। हरे-भरे वृक्षों से प्राण वायु आक्सीजन प्राप्त होती है तथा श्वसन प्रक्रिया के फलस्वरूप उत्पन्न प्रदूषित वायु के रूप में वायु मण्डल में उत्सर्जित कार्बन डाई आक्साइड को अवशोषित किया जाता है। वायु मण्डल के समताप मण्डल में आक्सीजन को अणु एक अतिरिक्त आक्सीजन परमाणु से अभिक्रिया कर ओजोन बनाने में सहायक होती है तथा ओजोन परत के रूप में जीवन रक्षक का कार्य करती है। अतः पट्टाधारक द्वारा अधिकाधिक क्षेत्रफल में पीपल, बरगद, नीम व पाकड आदि प्रजातियों के पौधों का रोपण कराया जाय। मोटर वाहनों के आवागमन से उड़ने वाले धूल को नियंत्रित करने हेतु नियमित रूप से सडक पर पानी का छिड़काव कराया जाय। पट्टाधारक द्वारा आस-पास के गाँवों में नियमित रूप से हेल्थ कैम्प लगाकर ग्रामीणों का स्वास्थ्य परीक्षण कराया जाय तथा दवाईयों का भी निःशुल्क वितरण कराया जाये। किसी भी दशा में अवैध खनन का कार्य नहीं होने दिया जायेगा। खनन का कार्य मैनुअल/सेमी मैकनाइज्ड पद्धति से ही किया जायेगा। पट्टाधारक द्वारा खनन क्षेत्र के आस-पास के गाँवों में शुद्ध पेय जल की आपूर्ति सुनिश्चित करायी जाये। अध्यक्ष महोदय ने यह भी अवगत कराया कि खनन कार्य से राज्य के लिए राजस्व वसूली में वृद्धि होगी, जो आर्थिक विकास के लिए आवश्यक है। उन्होंने आगे बताया कि, अवैज्ञानिक ढंग से बालू खनन किये जाने से जगह-जगह गड्ढे हो जाते हैं तथा जल भराव की स्थिति भी उत्पन्न हो जाती है। अध्यक्ष महोदय द्वारा आगे यह भी बताया कि यदि नदी में खनन नही होगा तो बाढ की सम्भावना बढ़ जाती है। नदी में खनन होने से पानी के लिए जगह बनेगी, पानी नदी में ही रहेगा। इसलिए यह भी आवश्यक है कि बालू का खनन हो, किन्तु वैज्ञानिक ढंग से हो।

अन्त में उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, सोनभद्र के सहायक वैज्ञानिक अधिकारी, डॉ0 एस0सी0 शुक्ला द्वारा अपर जिलाधिकारी, सोनभद्र एवं उपस्थित जन-समूह के प्रति आभार ज्ञापित करते हुए अध्यक्ष महोदय की अनुमति से लोक सुनवाई के समापन की घोषणा की।

०१/१/१९

(डॉ0 एस0सी0 शुक्ला)
सहायक वैज्ञानिक अधिकारी
उ0प्र0प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

4.8.19

(योगेन्द्र बहादुर सिंह)
अपर जिलाधिकारी (वि0/रा0)
अध्यक्ष, लोक सुनवाई,
सोनभद्र।

मेसर्स आर0एस0आई स्टोन वर्ल्ड (प्रा0) लि0 के प्रोपराईटर श्री वीरेन्द्र सिंह जादौन, निवासी ई–7, एम–708 अरेरा कॉलोनी, भोपाल (मध्य प्रदेश) के पक्ष में के पक्ष में कनहर नदी के बालू खनन क्षेत्र में स्वीकृत गाटा सं0–871 एवं [redacted]ग, ग्राम–पिपरडीह एवं कोरगी, तहसील–दुद्धी, जनपद–सोनभद्र (उ0प्र0) में कुल क्षेत्रफल 32.338 हेक्टेयर (258704 घनमीटर/वर्ष) में उप खनिज साधारण बालू/मौरम खनन पट्टे हेतु प्राप्त खनन परियोजना हेतु पर्यावरणीय स्वीकृति के लिए प्रेषित प्रस्ताव पर पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक–14.09.2006 के प्राविधानों के अन्तर्गत दिनांक–09.08.2019 को मध्यान्ह 12.00 बजे आयोजित "लोक सुनवाई" में अधिकारियों एवं सामान्यगण नागरिकों की उपस्थिति।

क्रमांक	नाम व पदनाम	पता	मो0नं0	हस्ताक्षर
1.	[illegible]	ADM सोनभद्र	9454417640	
2.	[illegible]	SDM [illegible]	[illegible]	
3.	[illegible]	[illegible]	[illegible]	
4.	[illegible]	[illegible]	[illegible]	
5.	[illegible]	[illegible]	[illegible]	
6.	Suraj Dubey (Consultant)	Lucknow	9455715335	
7.	[illegible]	UPPCB, [illegible]	[illegible]	
8.	[illegible]	[illegible]	[illegible]	
9.	[illegible]	[illegible]	[illegible]	
10.	[illegible]	[illegible]	[illegible]	
11.	[illegible]	[illegible]	[illegible]	

क्रमांक	नाम व पदनाम	पता	मो0नं0	हस्ताक्षर
12.	कुलदीप हीरो	बघमन्दिर	7457816	
13.	जोरवन	किराणक		जोरवन
14.	अमेरीन्द्र	लिंग सी		अमेरिन्द्र
15.	शिवमोहन	शिक्षु (रनर ग्रुप)	8983507357	शिवमोहन
16.	तिलकधारी	बेलदारी		तिलकधारी
17.	महेन्द्र 2	बेलदारी		महेन्द्र 2
18.	प्रभु	बेलदारी		प्रभु
19.	शिवचन्द्र	बेलदारी		शिवचन्द्र
20.	गोवाल	हमरडीहा	8429953423	गोपाल
21.	जवाहिर	सेमरीया		जवाहिर
22	जगदेव	सेमरीया		
23	हरिप्रसाद	सेमरीया		हरिप्रसाद
24	शिवलाल	धनौरा	9148574462	शिवलाल
25	सुशील	रक्सौल	6386509721	

क्रमांक	नाम व पदनाम	पता	मो०नं०	हस्ताक्षर
26	मातासरन	मसौली	9005403915	मातासरन
27	[illegible]	जालखाटपुर	7839026 15	[illegible]
28	सुनीलकुमार	जावट शाहपुर	817282	[illegible]
29	पनमा देवी	पावर		[illegible]
30	सुनील	दुबे	705483 6728	सुनील
31	सुरेन्द्र भारती	इमलीहा	951487 8098	[illegible]
32	रमेशकुमारजोशी	दुबे	8756110 388	[illegible]
33	टंकूचारी	दुबे	739810 5611	टिंकू
34	रा-तापकुमार	दुबे		रा-तापकुमार
35	श्यामसुन्दर	चतुरी		श्यामसुन्दर
36	श्यामु कुमार	मल्देवा	817500 5758	श्यामु कुमार
37	आशीष कुमार सिल्वन (केमलस)	दुबे	73900 41191	आशीष सिल्वन
38	रमेशन	[illegible]		रमेशन
39	नन्दलाल	[illegible]		नन्दलाल

281

क्रमांक	नाम व पदनाम	पता	मो०नं०	हस्ताक्षर
40	[illegible]	[illegible]		
41	राजेन्द्र प्रसाद	नं०पं० दुबे	7899758 4517	राजेन्द्र प्रसाद
42	[illegible]	दुबे	7617051[illegible]	[illegible]
43	शिवकुमार	आजुरी	8953439313	
44	[illegible]	[illegible]	[illegible]	[illegible]
45	[illegible]	[illegible]	9881205088	
46	Lal, Singh	Delhi	7080223886	
47	Fazle. Rub	Duddhi	9305625801	
48	[illegible]	[illegible]	9621537212	
49	[illegible]	[illegible]	[illegible]	[illegible]
50	[illegible]	[illegible]	9193892997	
51	[illegible]	[illegible]	8853458018	
52	विजयकुमार	[illegible]	7880384 5370	विजयकुमार
53	[illegible]	[illegible]	8009123 245	

क्रमांक	नाम व पदनाम	पता	मो0नं0	हस्ताक्षर
54	विकाश कुमार	जाखर	7355486970	
55	Dheeraj Jaiswal	जाखर	6394493474	
56	MUYA PANKAJ(mmu)	JABAR		
57	Sanjay yadav	Jabar	7018206654	
58	ANAND KUMAR	JABAR	739[illegible]7	
59	Suryakant	Bidar dudhi	8953236125	
60	रविन्द्र	दुधी		रविन्द्र
61	सच्चिदानन्द	मं० पं० दुधी	7897586517	सच्चिदानंद
62	मनोज कुमार	दुबे	9792943570	
63	मदनमोहन	दुबे		मदनमोहन
64	संकटमोचन	पुनर्वास मऊआरेव		संकटमोचन
65	राजीव कुमार	दुबे	8881963515	
66	विद्यानन्द कुमार	मंगलसिंह	9794487773	
67	फरदीन खान	दुबे	6393536357	

क्रमांक	नाम व पदनाम	पता	मो0नं0	हस्ताक्षर
68	[illegible]	[illegible]	63887637 44	[illegible]
69	[illegible]	[illegible]	9670071990	[illegible]
70	[illegible]	[illegible]		[illegible]
71	[illegible]	[illegible]	[illegible]	[illegible]
72	[illegible]	[illegible]	[illegible]	[illegible]
73	[illegible]	[illegible]		[illegible]
74	[illegible]	[illegible]	[illegible]	[illegible]
75	[illegible]	[illegible]	[illegible]	[illegible]
76	[illegible]	[illegible]		[illegible]
77	[illegible]	[illegible]	[illegible]	[illegible]
78	[illegible]	[illegible]	38894582 28	[illegible]
79	[illegible]	[illegible]	8400112636	[illegible]
80	[illegible]	[illegible]	9935158007	[illegible]
81	[illegible]	[illegible]		[illegible]

क्रमांक	नाम व पदनाम	पता	मो0नं0	हस्ताक्षर
82	सत्य प्रकाश	[illegible]हुर	7355740555 32	सत्य प्रकाश
83	पवन कुमार शुक्ल	[illegible]ड्डी	9415874887	[illegible]
84	कृपा शंकर	[illegible]ुधी		कृपा शंकर
85	[illegible]	[illegible]ुधी	9455836374	[illegible]
86	[illegible]	[illegible]ुधी		[illegible]
87	[illegible]	पतरीया		
88	मनोज कुमार	[illegible]ं० पं० [illegible]ुधी	7897584517	मनोज कुमार
89	सियाराम	धनौरा	9519859826	सियाराम
90	रामलाल	मकदेवा		रामलाल
91	[illegible]	[illegible]ुधी	9935758933	[illegible]
92	Aditya Prakash Gupta	Renukoot	9889528319	[illegible]
93	[illegible]	[illegible]	[illegible]	[illegible]
94	[illegible]	[illegible]	9651322524	[illegible]
95	[illegible]	[illegible]	6387969418	[illegible]

285

क्रमांक	नाम व पदनाम	पता	मो0नं0	हस्ताक्षर
96	[illegible]	[illegible]	8423831237	
97	[illegible]	[illegible]	9935[illegible]2	
98	राजेश कुमार गुप्त	[illegible]	8922089[illegible]	राजेश कुमार गुप्त
99	Raj Kumar [illegible]		9[illegible]	
100				
101				
102				
104				
105				
106				
107				
108				
109				
110				

कार्यालय जिलाधिकारी, सोनभद्र।

पत्रांक 262-57/खनिज/2024 (खनिज अनुभाग) दिनांक 08/01/2024

आदेश

आर0एस0आई0 स्टोन वर्ल्ड प्रा0लि0, मैनेजिंग डायरेक्टर–श्री विरेन्द्र सिंह जादौन पुत्र श्री गुलजार सिंह जादौन पता–ई 7 एम 708, अरेरा कालोनी, भोपाल के पक्ष में जनपद–सोनभद्र के तहसील–दुद्धी स्थित ग्राम–पीपरडीह एवं कोरगी के आराजी संख्या–871 व 518ग रकबा–32.338 हे0 क्षेत्र पर मोरम का 05 वर्षीय खनन पट्टा दिनांक 16.01.2020 से दिनांक 15.01.2025 तक की अवधि के लिए स्वीकृत है।

खनन पट्टाधारक द्वारा उक्त खनन पट्टे की देय रायल्टी किश्त जमा न कर दिनांक 25.09.2023 को प्रार्थना पत्र प्रस्तुत कर प्री मानसून रिपोर्ट के आधार पर खनन पट्टे की मात्रा का निर्धारण के आधार पर खनन कार्य किये जाने का अनुरोध किया गया, उल्लिखित रिपोर्ट पट्टाधारक को प्रस्तुत किया जाना प्राविधानित है, जो प्रस्तुत नहीं किया गया, और न ही देय धनराशि जमा की गयी।

कार्यालय के पत्र संख्या–2139/खनिज/2023 दिनांक 31.10.2023 द्वारा किश्त की धनराशि जमा कराये जाने हेतु नोटिस दिया गया, जिसमें भी पट्टाधारक द्वारा वांछित धनराशि जमा न कर प्रार्थना पत्र दिनांक 02.11.2023 प्रस्तुत कर पट्टा संचालन नहीं किये जाने का उल्लेख करते हुए कार्यालय द्वारा जारी नोटिस को निरस्त किये जाने का अनुरोध किया गया। तद्क्रम में कार्यालय द्वारा पुनः पत्र संख्या–2192/खनिज/2023 दिनांक 04.11.2023 द्वारा देय धनराशि जमा कराये जाने हेतु सूचित किया गया। पट्टाधारक द्वारा उक्त धनराशि जमा न कर प्रार्थना पत्र दिनांक 18.11.2023 प्रस्तुत कर नोटिस निरस्त किये जाने का अनुरोध किया गया है।

अवगत कराना है कि शासकीय पत्र संख्या–1659/86–2023 दिनांक 17.05.2023 के द्वारा निर्देश दिये गये है कि पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता प्रमाण पत्र की शर्तो के अधीन स्वयं के व्यय पर Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग–5 के अनुसार Replenishment Study का कार्य करेगा, जिसका परीक्षण जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी(खनन) की अध्यक्षता में गठित समिति द्वारा किया जायेगा, की व्यवस्था है। पट्टाधारक द्वारा Replenishment Study प्रस्तुत नहीं की गयी है।

कार्यालय के पत्र संख्या–2368/खनिज/2023 दिनांक 01.12.2023 द्वारा पट्टेधारक को 30 दिन के अन्दर देय किश्त व डी0एम0एफ0, टी0डी0एस0 की धनराशि जमा किये जाने हेतु नोटिस निर्गत की गयी, जिसके क्रम में पट्टाधारक द्वारा दिनांक 05.12.2023 को धनराशि जमा न कर अपना प्रस्तुत किया गया, जो संतोषजनक नहीं पाया गया है।

उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम–59 में निम्नवत प्राविधान है:–

"(1) राज्य सरकार या उसके द्वारा इस निमित्त प्राधिकृत कोई अधिकारी, पट्टेदार पर इस बात की सूचना तामील करने के पश्चात् कि वह सूचना प्राप्त होने के दिनांक से तीस दिन के भीतर राज्य सरकार को देय स्वामित्व (रायल्टी) सहित पट्टे के अधीन देय कोई धनराशि या अपरिहार्य भाटक का भुगतान करे, यदि उस भुगतान के लिये निश्चित दिनांक से पन्द्रह दिन के भीतर उसका भुगतान न किया गया हो, तो खनन पट्टा समाप्त कर सकता है। यह अधिकार पट्टेदार से ऐसे देयों को भू–राजस्व के

बकाया के रूप में वसूली करने के राज्य सरकार के अधिकार के अतिरिक्त होगा और उस पर कोई प्रतिकूल प्रभाव नही पड़ेगा।

(2) इस नियमावली के उपबन्धों पर प्रतिकूल प्रभाव डाले बिना उप नियम (1) के अधीन नोटिस की अवधि की समाप्ति के पश्चात् इस नियमावली के अधीन राज्य सरकार के प्रति देय किसी भाटक स्वामित्व, सीमांकन शुल्क और किन्हीं अन्य देयों पर 18 प्रतिशत प्रति वर्ष की दर से साधारण ब्याज प्रभारित किया जा सकता है :

प्रतिबन्ध यह है कि जिला मजिस्ट्रेट कुल देय धनराशि के सापेक्ष प्रतिभूति धनराशि का समायोजन करने के पश्चात् अवशेष धनराशि की वसूली हेतु वसूली प्रमाणपत्र जारी करेगा।"

खनन पट्टाधारक द्वारा खनन पट्टे में निम्नानुसार किश्त की देयता है:–

ब्याज की गणना दिनांक 31.12.2023 तक की गयी है।

देयता की तिथि	किश्त की धनराशि			दिनों की संख्या	ब्याज (रू0 में)
	देय (रू0 में)	जमा (रू0 में)	बकाया (रू0 में)		
प्रथम पट्टा वर्ष (16.01.2020 से दिनांक 15.01.2021)					
–	3,97,68,675	3,97,88,675	–	–	–
01.02.2020	1,98,94,338	1,98,94,338	–	–	–
01.03.2020	1,98,94,338	1,98,94,338	–	–	–
01.04.2020	1,98,94,338	1,98,94,338	–	–	–
01.05.2020	1,98,94,338	1,98,94,338	–	–	–
01.06.2020	1,98,94,338	1,98,94,338	–	–	–
01.10.2020	1,98,94,338	1,98,94,338	–	–	–
01.11.2020	1,98,94,338	1,98,94,338	–	–	–
01.12.2020	–	–	माह एफ0जी0टी0 के आदेश दिनांक 20.11.2020 के अनुपालन में खनन एवं परिवहन प्रतिबन्धित।	–	–
योग:–	17,90,49,041	17,90,49,041	–	–	–
द्वितीय पट्टा वर्ष (16.01.2021 से दिनांक 15.01.2022)					
01.01.2021	–	–	माह एफ0जी0टी0 के आदेश दिनांक 20.11.2020 के अनुपालन में खनन एवं परिवहन प्रतिबन्धित।		माह एफ0जी0टी0 के आदेश दिनांक 20.05.2022 के अनुपालन में बकाया किश्त के Waivar के सम्बन्ध में पत्र संख्या–499/खनिज / 2022 दिनांक 20.05.2022 व पत्र संख्या–699/खनिज / 2022 दिनांक 01.06.2022 द्वारा पत्र प्रेषित किया गया है। शासन का दिशा–निर्देश अपेक्षित।
01.02.2021	–	–		–	
01.03.2021	–	–		–	
01.04.2021	–	–		–	
01.05.2021	–	–		–	
01.06.2021	–	–		–	
01.10.2021	–	–		–	
01.11.2021	–	–		–	
01.12.2021	–	–		–	
तृतीय पट्टा वर्ष (16.01.2022 से दिनांक 15.01.2023)					
01.01.2022	–	–	माह एफ0जी0टी0 के आदेश दिनांक 20.11.2020 के अनुपालन में खनन एवं परिवहन प्रतिबन्धित।	–	–
01.02.2022	–	–		–	
01.03.2022	–	–		–	
01.04.2022	–	–		–	
01.05.2022	–	–		–	
01.06.2022	2,40,72,149	2,40,72,149	–	–	–
01.10.2022	2,40,72,149	2,40,72,149	–	–	–
01.11.2022	2,40,72,149	2,40,72,149	–	–	–
01.12.2022	2,40,72,145	2,40,72,145	–	–	–
योग:–	9,62,88,592	9,62,88,592	–	–	–
चतुर्थ पट्टा वर्ष (16.01.2023 से दिनांक 15.01.2024)					
01.01.2023	5,29,58,727	5,29,58,727	–	–	–
01.02.2023	2,64,79,363	2,64,79,363	–	–	–
01.03.2023	2,64,79,363	2,64,79,363	–	–	–
01.04.2023	2,64,79,363	2,64,79,363	–	–	–
01.05.2023	2,64,79,363	1,33,42,038	1,31,37,326	245	15,57,277.00
01.06.2023	2,64,79,363	–	2,64,79,363	214	27,94,480.00

01.10.2023	2,64,79,363	–	2,64,79,363	92	12,01,365.00
01.11.2023	2,64,79,363	–	2,64,79,363	61	7,96,557.00
01.12.2023	2,64,79,363	–	2,64,79,363	31	4,04,808.00
योग:–	26,47,93,631	14,57,38,854	11,90,54,778	–	67,84,487.00
कुल योग:–	54,01,31,264	42,10,76,487	11,90,54,778		67,84,487.00

खनन पट्टाधारक पर देय किश्त के सापेक्ष निम्नानुसार डी0एम0एफ0 की देयता है:–

देयता तिथि	देय धनराशि (रू0 में)	जमा (रू0 में)	बकाया (रू0 में)	दिनों की संख्या	ब्याज (रू0 में)
प्रथम पट्टा वर्ष (16.01.2020 से दिनांक 15.01.2021)					
16.01.2020	39,78,868	–	39,78,868	1446	23,64,428.00
01.02.2020	19,89,434	–	19,89,434	1430	11,69,133.00
01.03.2020	19,89,434	–	19,89,434	1401	11,45,423.00
01.04.2020	19,89,434	–	19,89,434	1370	11,20,080.00
01.05.2020	19,89,434	–	19,89,434	1340	10,95,551.00
01.06.2020	19,89,434	–	19,89,434	1309	10,70,207.00
01.10.2020	19,89,434	–	19,89,434	1187	9,70,462.00
01.11.2020	19,89,434	–	19,89,434	1156	9,45,117.00
01.12.2020	मा0 एन0जी0टी0 के आदेश दिनांक 20.11.2020 के अनुपालन में खनन एवं परिवहन प्रतिबन्धित।	–	–	–	–
	1,79,04,906		1,79,04,906		98,80,401.00
द्वितीय पट्टा वर्ष (16.01.2021 से दिनांक 15.01.2022)					
01.01.2021	मा0 एन0जी0टी0 के आदेश दिनांक 20.11.2020 के अनुपालन में खनन एवं परिवहन प्रतिबन्धित।	–	–	–	–
01.02.2021		–	–	–	–
01.03.2021		–	–	–	–
01.04.2021		–	–	–	–
01.05.2021		–	–	–	–
01.06.2021		–	–	–	–
01.10.2021		–	–	–	–
01.11.2021		–	–	–	–
01.12.2021		–	–	–	–
तृतीय पट्टा वर्ष (16.01.2022 से दिनांक 15.01.2023)					
01.01.2022	मा0 एन0जी0टी0 के आदेश दिनांक 20.11.2020 के अनुपालन में खनन एवं परिवहन प्रतिबन्धित।	–	–	–	–
01.02.2022		–	–	–	–
01.03.2022		–	–	–	–
01.04.2022		–	–	–	–
01.05.2022		–	–	–	–
01.06.2022	24,07,215	–	24,07,215	579	5,72,785.00
01.10.2022	24,07,215	–	24,07,215	457	4,52,095.00
01.11.2022	24,07,215	–	24,07,215	426	4,21,428.00
01.12.2022	24,07,215	–	24,07,215	396	3,91,749.00
योग:–	96,28,860		96,28,860		18,38,057.00
चतुर्थ पट्टा वर्ष (16.01.2023 से दिनांक 15.01.2024)					
01.01.2023	52,95,873	–	52,95,873	365	7,94,381.00
01.02.2023	26,47,936	–	26,47,936	334	3,63,457.00
01.03.2023	26,47,936	–	26,47,936	306	3,32,987.00

01.04.2023	26,47,936	–	26,47,936	275	2,99,253.00
01.05.2023	26,47,936	–	26,47,936	245	2,66,607.00
01.06.2023	26,47,936	–	26,47,936	214	2,32,873.00
01.10.2023	26,47,936	–	26,47,936	92	1,00,114.00
01.11.2023	26,47,936	–	26,47,936	61	66,380.00
01.12.2023	26,47,936	–	26,47,936	31	33,734.00
योगः–	2,64,79,361		2,64,79,361		24,89,781.00
कुल योगः–	5,40,13,123		5,40,13,123		1,42,08,238.00

खनन पट्टाधारक पर देय किश्त के सापेक्ष निम्नानुसार टी0डी0एस0 की देयता हैः–

देयता तिथि	देय धनराशि (रू0 में)	जमा (रू0 में)	बकाया (रू0 में)	दिनों की संख्या	ब्याज (रू0 में)
प्रथम पट्टा वर्ष (16.01.2020 से दिनांक 15.01.2021)					
16.01.2020	7,95,774	1,95,080	6,00,694	1446	–
01.02.2020	3,97,887	15,91,547	–11,93,660	1430	–
01.03.2020	3,97,887	–	3,97,887	1401	–
01.04.2020	3,97,887	–	3,97,887	1370	–
01.05.2020	3,97,887	–	3,97,887	1340	–
01.06.2020	3,97,887	–	3,97,887	1309	–
01.10.2020	3,97,887	–	3,97,887	1187	–
01.11.2020	3,97,887	–	3,97,887	1156	–
01.12.2020	माo एन्o जी०टी० के आदेश दिनांक 20.11.2020 के अनुपालन में खनन एवं परिवहन प्रतिबन्धित।	–	–		
योगः–	35,80,980	17,86,627	17,94,356		
द्वितीय पट्टा वर्ष (16.01.2021 से दिनांक 15.01.2022)					
01.01.2021	माo एन्o जी०टी० के आदेश दिनांक 20.11.2020 के अनुपालन में खनन एवं परिवहन प्रतिबन्धित।	–	–	–	–
01.02.2021		–	–	–	–
01.03.2021		–	–	–	–
01.04.2021		–	–	–	–
01.05.2021		–	–	–	–
01.06.2021		–	–	–	–
01.10.2021		–	–	–	–
01.11.2021		–	–	–	–
01.12.2021		–	–	–	–
तृतीय पट्टा वर्ष (16.01.2022 से दिनांक 15.01.2023)					
01.01.2022	माo एन्o जी०टी० के आदेश दिनांक 20.11.2020 के अनुपालन में खनन एवं परिवहन प्रतिबन्धित।	–	–	–	–
01.02.2022		–	–	–	–
01.03.2022		–	–	–	–
01.04.2022		–	–	–	–
01.05.2022		–	–	–	–
01.06.2022	4,81,443	–	4,81,443	579	–
01.10.2022	4,81,443	–	4,81,443	457	–
01.11.2022	4,81,443	–	4,81,443	426	–
01.12.2022	4,81,443	–	4,81,443	396	–

			19,25,772		–
योगः–	19,25,772				
चतुर्थ पट्टा वर्ष (16.01.2023 से दिनांक 15.01.2024)					
01.01.2023	10,59,175	–	10,59,175	365	–
01.02.2023	5,29,587	–	5,29,587	334	–
01.03.2023	5,29,587	–	5,29,587	306	–
01.04.2023	5,29,587	–	5,29,587	375	–
01.05.2023	5,29,587	–	5,29,587	245	–
01.06.2023	5,29,587	–	5,29,587	214	–
01.10.2023	5,29,587	–	5,29,587	92	–
01.11.2023	5,29,587	–	5,29,587	61	–
01.12.2023	5,29,587	–	5,29,587	31	–
योगः–	52,95,871		52,95,871		
कुल योगः–	1,08,02,626		90,15,999		

उपरोक्त खनन पट्टे में किश्त के मद में रू0 11,90,54,778, ब्याज रू0 67,84,487, डी0एम0एफ0 के मद में रू0 5,40,13,123, ब्याज रू0 1,42,08,238, टी0सी0एस0 के मद में रू0 90,15,999 कुल कुल 20,30,76,625 की देयता है।

उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–61(1), (2) में निम्नवत् प्राविधान है:–

(1) पट्टेदार द्वारा इन नियमों या पट्टे में दी गई या दी गई समझी जाने वाली शर्तों और प्रसंविदाओं के सिवाय उनके, जो स्वामित्व, भाटक या राज्य सरकार को देय अन्य धनराशियों के भुगतान से संबंधित हो, भंग या उल्लंघन किये जाने की दशा में राज्य सरकार पट्टेदार को अपना मामला बताने की युक्तियुक्त अवसर प्रदान करने के पश्चात् पट्टा समाप्त कर सकती है। यह अधिकार नियम 60 के उपबंधो के अतिरिक्त होगा और इसका उस पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा।

(2) यदि उप नियम (1) अथवा नियम–59 के अधीन पट्टा समाप्त कर दिया जाता है तो पट्टेदार का नाम जिला अधिकारी द्वारा दो वर्ष से अनधिक ऐसी अवधि के लिए जैसा कि वह उचित समझे, काली सूची में डाल सकता है, जो विभाग की वेबसाइट पर अपलोड की जायेगी और ऐसी अवधि के दौरान उसको इस नियमावली के अधीन कोई खनिज परिहार अनुमन्य नहीं होगा। इस संबंध में, यथास्थिति, खनन पट्टे के रजिस्टर में या नीलाम रजिस्टर के अभ्युक्ति वाले स्तम्भ में एक प्रविष्टि अंकित कर दी जायेगी।

खनन पट्टाधारक द्वारा प्रतिभूति के मद में रू0 4,97,35,844/– चालान संख्या–BM94748 दिनांक 22.02.2019 द्वारा जमा किया है। आवेदक द्वारा अवैध खनन पर आरोपित धनराशि रू0 64,50,800/– जमा न किये जाने पर आदेश दिनांक 08.06.2023 द्वारा रू0 64,50,800/– की कटौती कर ली गयी है तथा रू0 4,32,85,044/– की बकाया देय है:–

क्रम संख्या	विवरण	धनराशि (रू0 में)
1.	किश्त के मद में	11,90,54,778
2.	18 % साधारण ब्याज (दिनांक 31.12.2023 तक)	67,84,487
3.	डी0एम0एफ0 के मद में	5,40,13,123
4.	15 % साधारण ब्याज (दिनांक 31.12.2023 तक)	1,42,08,238

5.	टी0सी0एस0	90,15,999
6.	जमा प्रतिभूति	(–) 4,32,85,044
	शेष धनराशि	15,97,91,581

अतः उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–59 के अन्तर्गत उपरोक्त खनन पट्टा जनपद सोनभद्र के तहसील–दुद्धी स्थित ग्राम–पीपरडीह एवं कोरगी के आराजी संख्या–871 व 518ग रकबा–32.338 हे0 मोरम क्षेत्र को निरस्त कर रिक्त घोषित किया जाता है तथा नियम–61(2) के अन्तर्गत खनन पट्टाधारक का नाम 02 वर्ष की अवधि हेतु काली सूची में डाला जाता है तथा पट्टाधारक को निर्देशित किया जाता है कि 15 दिवस के अन्दर उपरोक्त धनराशि रू0 15,97,91,581/– जमा करना सुनिश्चित करें। पट्टाधारक द्वारा वांछित धनराशि निर्धारित समय से जमा नहीं किये जाने पर बकाया धनराशि को भू–राजस्व की भाँति वसूल करने की कार्यवाही की जायेगी।

8.1.24

(चन्द्र विजय सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रांक व दिनांक उपरोक्तः–

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. समस्त जिलाधिकारी, उ0प्र0।
4. समस्त उप जिलाधिकारी, सोनभद्र।
5. आर0एस0आई0 स्टोन वर्ल्ड प्रा0लि0, मैनेजिंग डायरेक्टर–श्री विरेन्द्र सिंह जादौन पुत्र श्री गुलजार सिंह जादौन पता–ई 7 एम 708, अरेरा कालोनी, भोपाल को अनुपालनार्थ प्रेषित।

जिलाधिकारी,
सोनभद्र।

File No.: 5031/4705
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)
****

Dated **11/07/2024**

To,

Smt. MEERA SINGH
M/s ANJALI CONSTRUCTION ENTERPRISES,
R/o 24/17, AG, Ajay Vihar Colony, Taktakpur, District - Varanasi 221002, VARANASI, UTTAR PRADESH, 221002
anjaliconssvns@gmail.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding Riverbed Morrum mining" along river Kanhar at Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/470869/2024 dated 27/04/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107UP5171842T
(ii) File No.	5031/4705
(iii) Clearance Type	Transfer of EC
(iv) Category	B1
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vii) Name of Project	Transfer of Environmental clearance of "Riverbed Morrum mining" having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s R.S.I Stone World Pvt. Ltd. (earlier Lessee) in favor of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.
(viii) Location of Project (District, State)	SONBHADRA, UTTAR PRADESH
(ix) Issuing Authority	SEIAA
(x) EC Date	02/07/2024
(xi) Details of Transferee	MEERA SINGH, S 24/17, AG, Ajay Vihar Colony,

	Taktakpur, District - Varanasi 221002,Taktakpur,187,9,221002
(xii) Details of Transferor	M/s R.S.I Stone World Pvt. Ltd., Proponent Shri Virendra Singh Jadon, E- 7, M-708, Area colony, Bhopal - 462016,E- 7, M-708, Area colony,396,23,462016

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-7 were submitted to the SEAC under the provision of Para 11 of the EIA notification 2006 and its subsequent amendments. Details in Form 7 can be accessed on PARIVESH portal by scanning the QR Code above.
4. The SEAC/SEIAA has examined the requisite information/documents required for transfer of EC in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and hereby accords Transfer of EC dated to MEERA SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions issued EC letter.
5. The SEIAA may revoke or suspend the clearance, if implementation of any of the EC conditions is not satisfactory. The SEIAA reserves the right to stipulate additional conditions, if found necessary.
6. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of the prior EC issued vide dated 09-01-2020.
7. This issue with the approval of the Competent Authority.

Additional EC Conditions

SEIAA noted that the previous lease issued to Shri Virendra Singh Jadon, M/s R.S.I Stone world Pvt. Ltd. Bhopal was cancelled vide DM, Sonebhadra order no. 2625/Khanij/2024 dated 08.01.2024 and another LOI was issued to M/s Anjali Constructions Enterprise Prop. Smt. Meera Singh, W.o Shri Ajay Singh, 24/17 A.G. Ajay Vihar Colony Taktakpur, Tehsil, Sadar, District Varanasi for 2,58,704 cum per annum production capacity vide letter no. 3012/Khanij/2024 dated 13 .03.2024.

Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 516/Parya/SEAC/5031-4705/2018 dated 09.01.2020 from Shri Virendra Singh Jadon, M/s R.S.I Stone world Pvt. Ltd. Bhopal to M/s Anjali Constructions Enterprise Prop. Smt. Meera Singh, W.o Shri Ajay Singh, 24/17 A.G. Ajay Vihar Colony Taktakpur, Tehsil, Sadar, District Varanasi SEIAA added following conditions:-

1. Transfer of EC is granted for a period upto 08.01.2025 or validity of current mine plan or current lease period whichever is earlier and after this the original EC and transfer order both will become null and void.

2. For remaining period, Project Proponent shall submit replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 33,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a

conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.

8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

9. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

Rest all the content of Environmental Clearance letter no. 516/Parya/SEAC/5031-4705/2018 dated 09.01.2020 shall remain same.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void

Signature Not Verified

Digitally Signed by : Member Secretary UP
Member Secretary, SEIAA

Date: 15/07/2024

Envis Centre, Ministry of Environment & Forest, Govt. of India Annexure No.H

Printed Date: Tuesday, July 12, 2022

Notification 18th January 2021 - S.O. 221(E)

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-18012021-224513
CG-DL-E-18012021-224513

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 201] नई दिल्ली, सोमवार, जनवरी 18, 2021/पौष 28, 1942
No. 201] NEW DELHI, MONDAY, JANUARY 18, 2021/PAUSHA 28, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 जनवरी, 2021

का.आ. 221(अ).— केंद्रीय सरकार, तत्कालीन पर्यावरण और वन मंत्रालय में, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन अपनी शक्तियों के प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसके बाद उक्त अधिसूचना कहा गया है) संख्या का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किया जा चुका है, उक्त अधिसूचना की अनुसूची में सभी संबंधित सूचीबद्ध नई परियोजनाओं या क्रियाकलापों के लिए उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन किया जा सकता है यथास्थिति, भूमि को अभिग्रहण करने के सिवाय, परियोजना प्रबंधन द्वारा किसी भी संनिर्माण कार्य या भूमि को तैयार करने से पूर्व संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी ।

और कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) ने , क्षेत्र में परियोजनाओं या क्रियाकलापों के कार्यान्वयन को प्रभावित किया है। पर्यावरण और वन जलवायु परिवर्तन मंत्रालय उक्त अधिसूचना में अनुज्ञात अधिकतम अवधि से परे पूर्व पर्यावरणीय अनापत्तियों की विधिमान्यता के विस्तार के लिए अनुरोधों की संख्या प्राप्ति में है, क्योंकि कोविड 19 महामारी अभी तक समाप्त नहीं हुई है। मामले की उक्त मंत्रालय में समीक्षा की गई है और चिंता इस तथ्य को ध्यान में रखते हुए है कि लॉकडाउन (कुल या आंशिक) के कारण, क्षेत्र में क्रियाकलापों को जारी रखना कठिन हो सकता है।

अत: अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के (4) खंड के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) की उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा अभिमुक्ति के पश्चात भारत के राजपत्र असाधारण, भाग- II, खंड 3, उपखंड (II), में प्रकाशित, भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय अधिसूचना का.आ.1533 (अ), तारीख 14 सितंबर, 2006, में निम्नलिखित और संशोधन करती है, अर्थात्: -

उक्त अधिसूचना में,

(i) उप शीर्ष II "चरण (2)_विस्तारण", के अधीन पैरा 7 के उप पैरा 7(i) में, खंड (viii) के पश्चात निम्नलिखित खंड

अंत:स्थापित किया जाएगा अर्थात्: -

"(ix) उपरोक्त में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधो के अधीन मंजूर संदर्भ की शर्तों की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा ,तथापि उक्त संदर्भ की शर्तों के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे ।";

(ii) पैरा 9 क के स्थान पर, निम्नलिखित पैरा रखा जाएगा, अर्थात् : -

"9 क. इस अधिसूचना में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधो के अधीन मंजूर पूर्व पर्यावरणीय अनापत्ति की विधिमान्यताकी अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा ,तथापि उक्त पर्यावरणीय अनापत्ति के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे ।";

[फा. सं. 22-25/2020-आईए.III]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना अधिसूचना संख्या का.आ. 4254 (अ),तारीख 27 नवंबर, 2020 द्वारा अंतिम बार संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 18th January, 2021

S.O. 221(E).—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) *vide* number S.O.1533(E), dated the 14th September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected. Ministry of Environment, Forest and Climate Change is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said notification, as the COVID-19 pandemic has not yet come to an end. The matter has been examined in the said Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field has been difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, -

(i) in paragraph 7, in sub-paragraph 7(i), under sub-heading II. "Stage (2) – Scoping", after clause (viii), the following clause shall be inserted, namely:-

"(ix). Notwithstanding anything contained above, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid.";

(ii) for paragraph 9A, the following paragraph shall be substituted namely:-

"9A. Notwithstanding anything contained in this notification, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid.".

[F.No.22-25/2020-IA.III]

GEETA MENON, Joint Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and was last amended vide the notification number S.O. 4254(E), dated the 27th November, 2020.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

Notification 18th January 2021 - S.O. 221(E)

Annexure no.I

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 3012 /खनिज/2024 दिनांक 13 /03/2024

मे0 अंजली कन्सट्रक्शन इण्टरप्राइजेज
पता एस 24 ए0जी0 अजय विहार कालोनी, टकटकपुर, वाराणसी
प्रोपराइटर–श्री मीरा सिंह पत्नी श्री अजय सिंह
निवासी 24/17 ए0जी0 अजय विहार कालोनी, टकटकपुर,
तहसील–सदर, जनपद–वाराणसी।
मोबाइल नं0–9628356780
ई0मेल आई0डी0 ajay.singh1474@gmail.com

आशय–पत्र

(Letter of Intent)

उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–23(2)(क) के प्राविधानों के अधीन ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से खनन पट्टा स्वीकृत किये जाने हेतु इस कार्यालय के पत्र संख्या–2643/खनिज/मोरम/ई–निविदा सह ई–नीलामी/2024 दिनांक 10.01.2024 के द्वारा रिक्त घोषित करते हुये इच्छुक एवं अर्ह व्यक्तियों से निविदा सह बोली आमंत्रित की गयी थी।

2– उक्त क्रम में जनपद–सोनभद्र की तहसील–दुद्धी स्थित ग्राम–पीपरडीह एवं कोरगी के आराजी संख्या–871 व 518ग रकबा–32.338 हे0 में उपलब्ध वार्षिक आंकलित मात्रा 2,58,704 घन मीटर मौरम के लिये सेवा प्रदाता एजेन्सी (एम0एस0टी0सी0) के माध्यम से आपने रु0 656/– (रुपये छः सौ छप्पन मात्र) प्रति घन मीटर की बोली विज्ञप्ति दिनांक 10.01.2024 में उल्लिखित शर्तों के अधीन दी है।

3– अतः आपके द्वारा दी गयी बोली सर्वोच्च एवं सन्तोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्द्वारा औपबन्धिक रुप से उसे स्वीकार की जाती है:–

शर्तें:–

1. विषयगत क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,58,704 घन मीटर मौरम के लिये रु0 656/– (रुपये छः सौ छप्पन मात्र) मात्र प्रति घन मीटर की दर के अनुसार प्रथम वर्ष के लिये वार्षिक पट्टा धनराशि रु0 16,97,09,824/– (रूपये सोलह करोड़ सन्तानबे लाख नौ हजार आठ सौ चौबीस) मात्र आगणित होती है, अतएव उक्त धनराशि की 25 प्रतिशत धनराशि रु0 4,24,27,456/– (रूपये चार करोड़ चौबीस लाख सत्ताईस हजार चार सौ छप्पन) मात्र प्रतिभूति के मद में एवं 20 प्रतिशत धनराशि रु0 3,39,41,965/– (रूपये तीन करोड़ उन्तालिस लाख एकतालिस हजार नौ सौ पैंसठ) मात्र प्रथम किश्त के मद में आपको इस आशय–पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होगें। बयाने के रूप में जमा धनराशि (अर्नेस्टमनी) प्रतिभूति के मद में जमा होने वाली धनराशि में समायोजित होगी। आशय–पत्र जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है अन्यथा यदि आप धनराशि जमा करने में विफल रहते हैं, तब आपके द्वारा अर्नेस्टमनी के मद मे जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध मे आप

...2...

Scanned with OKEN Scanner

द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नही होगें।

2. मौरम का खनन पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष हेतु देय धनराशि 16,97,09,824/– (रूपये सोलह करोड़ सन्तानवे लाख नौ हजार आठ सौ चौबीस) मात्र पर अनुवर्ती वर्षों में वार्षिक पट्टा धनराशि 10 प्रतिशत की उत्तोत्तर वृद्धि सहित देय होगी।

3. प्रथम वर्ष के लिये अवशेष पट्टा धनराशि एवं आगामी वर्षो के लिए निर्धारित पट्टा धनराशि उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 में नियत समयानुसार राज्य सरकार को निर्धारित प्रक्रिया के अनुसार भुगतान की जायेगी। देय किश्त की धनराशि जमा न करने की दशा मे नियमावली, 2021 के नियम–59 के अनुसार देय धनराशि, नियमानुसार ब्याज सहित वसूल की जायेगी।

4. आशय–पत्र (Letter of Intent) निर्गत होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ के समक्ष खनन योजना, खान बन्दी योजना सहित अनुमोदनार्थ प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण–पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 2021 के नियम 60(1) के प्राविधानों के अर्न्तगत रु0 10,000/– प्रति दिन की दर से शास्ति देय होगी।

5. उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–17 के प्राविधानों के अनुसार पट्टेदार क्षेत्र का सीमांकन करायेगा तथा नियम–36 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।

6. पर्यावरण अनापत्ति प्रमाण–पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल आरम्भ की जायेगी।

7. नियमावली, 2021 के नियम 35(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि मे, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 35(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 2021 के नियम 60(7) के अर्न्तगत जारी आशय–पत्र (Letter of Intent) निरस्त कर सकेगें।

8. नियमावली, 2021 के नियम–35 के अनुसार क्षेत्र मे भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा कराये जाने हेतु पट्टेदार उत्तरदायी होगा।

9. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर रायल्टी का 2.00% टी0सी0एस0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, सोनभद्र में उपादान के रुप मे रायल्टी की 10% धनराशि तथा शक्तिनगर विशेष प्राधिकरण, सोनभद्र (साडा) सम्बन्धित उपकर आदि नियमानुसार पट्टेदार जमा करायेंगे।

10. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र

....3...

Scanned with OKEN Scanner

पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स पट्टेदार अंकित करायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह के खम्भे लागायेगा, जो पट्टा विलेख से संलग्न मानचित्र मे दर्शाये गये सीमांकन को इंगित करने हेतु आवश्यक होंगे।

11. पट्टा विलेख के निष्पादन के दिनांक से यथाशीघ्र खनन संक्रियायें पट्टेदार आरम्भ करेगें और तत्पश्चात जान–बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगें।

12. पट्टेदार नियम–36 के अनुसार वाहनों के प्रवेश व उनकी निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेगें। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एम0 आइ0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0–प्रपत्र एम0एम0–11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम–67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर रिकॉर्ड को उन्हें उपलब्ध करायेगें।

13. पट्टेदार प्रत्येक वाहन को ई0–एम0एम0–11 सही विवरण सहित जारी करेगें। प्रत्येक वाहन को निर्गत ई0–एम0एम0–11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा मे नियमावली, 2021 के नियम–60 के अन्तर्गत वह शास्ति के लिए उत्तरदायी होगा।

14. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांकः 05.09.2018 के अनुपालन मे पट्टेदार द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय मे स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर मे इन्टीग्रेट कराया जायेगा। इन्टीग्रेट मे स्थित तौल मशीन मे निम्न Features का होना आवश्यक है:–

(1) The Weight bridge device should use the MQTT protocol to transmit data.
(2) The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.

15. खनन क्षेत्र में तीन मीटर की गहराई अथवा जल स्तर, मे से जो कम हो, से अधिक गहराई मे खनन संक्रियायें पट्टेदार द्वारा नही की जायेगी।

16. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।

....4...

Scanned with OKEN Scanner

17. नदी की जल धारा में संक्शन लिफ्टर मशीन द्वारा खनन कार्य नही किया जायेगा।
18. स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।
19. यदि पट्टेदार द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
20. उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–68 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू–स्वामियों एवं पट्टेधारक के मध्य तय होगा।
21. नियमों एवं शर्तो के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों मे कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टेदार को मान्य होगा।
23. खनन पट्टा क्षेत्र हेतु Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981 में उल्लिखित प्राविधानों के अन्तर्गत उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर कार्यालय में प्रस्तुत करना अनिवार्य होगा, जिसके पश्चात् ही खनन/परिवहन संकियायें प्रारम्भ की जायेगी।
24. माननीय सर्वोच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा माननीय उच्च न्यायालय द्वारा पारित आदेशों के अनुपालन हेतु विधितः बाध्य होगा।

अतः आपसे अपेक्षा है कि उपरोक्तानुसार कार्यवाही सुनिश्चित करते हुए निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, खनिज भवन, लखनऊ से अनुमोदित खनन योजना एवं सक्षम प्राधिकारी से निर्गत पर्यावरणीय अनापत्ति प्राप्त कर इस कार्यालय में प्रस्तुत करें, जिससे खनन पट्टे की स्वीकृति एवं खनन पट्टाविलेख के निष्पादन की कार्यवाही पूर्ण हो सके।

3/3/24

(चन्द्र विजय सिंह)
जिलाधिकारी,
सोनभद्र

पत्रांक व तद्दिनांक

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म, निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
2. अपर जिलाधिकारी(वि0/रा0)/प्रभारी अधिकारी (खनन), सोनभद्र।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, ग्राउंड फ्लोर, सीडब्यूसी, क्षेत्रीय कार्यालय परिसर, विभूतिखंड, गोमतीनगर, उ0प्र0, लखनऊ।

जिलाधिकारी,
सोनभद्र

Scanned with OKEN Scanner

Services for Citizen

Annexure no.J

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन, लखनऊ।

जिलाधिकारी
Sonbhadra

2024/7/9/376778 दिनांक :- **2024-12-25**

पट्टाधारक श्री **M/s Anjali Construction Enterprises** के पक्ष में स्वीकृत जनपद **Sonbhadra** में तहसील **Dudhi** ग्राम-**Piperdih & Korgi** माटा सं0-**871,518 g** क्षेत्रफल **32.3380** हे0 में उपखनिज **मोरम,** के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री M/s Anjali Construction Enterprises द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 के नियम-35 के उपनियम (2) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2024-12-25** को कर दिया गया है।

1. "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(क) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी **60** (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **258704.00** घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ख) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते है, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(ग) आवद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(घ) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(ङ) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तद्नुसार कार्यवाही की जायेगी।

(च) खनन योजना को निम्नलिखित अतिरिक्त शर्तो के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी0 एवं चौड़ाई न्यूनतम 10 मी0 होनी चाहिए। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन पट्टा स्थल पर फस्ट एड बॉक्स व स्ट्रेचर रखे जायें।

3. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

4. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

5. जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

6. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन किया जायेगा।

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(नवीन कुमार दास)
संयुक्त निदेशक।

ज्ञाप - 2024/7/9/376778 (1)/मा0 प्लान ,तद् दिनांक

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- Sonbhadra

2- पट्टाधारक श्री M/s Anjali Construction Enterprises नि0 तहसील **Dudhi** जनपद Sonbhadra

3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

Digitally signed by NAVEEN KUMAR DAS
Date: 25 Dec 2024 14:00:41

(नवीन कुमार दास)
संयुक्त निदेशक।

Digitally signed by NAVEEN KUMAR DAS
Date: 25 Dec 2024 14:00:42

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक–318 (1)/खनिज/ख0प0/2023–24 दिनांक 30/03/2024

कलस्टर प्रमाण पत्र

मे0 अंजली कन्सट्रक्शन इण्टरप्राइजेज, प्रो0– श्रीमती मीरा सिंह पत्नी श्री अजय सिंह, नि0– 24/17 ए0जी0 अजय विहार कालोनी, टकटकपुर, तहसील– सदर, जनपद– वाराणसी के पक्ष में जनपद– सोनभद्र की तहसील– दुद्धी के ग्राम– पीपरडीह के आराजी संख्या– 871 एवं ग्राम– कोरगी के आ0सं0– 518ग, कुल रकबा– 32.338 हे0 क्षेत्र में उपलब्ध मोरम का 05 वर्षीय खननपट्टा स्वीकृत किये जाने हेतु जिलाधिकारी महोदय के पत्र सं0– 3012/खनिज/2024 दिनांक 13.03.2024 द्वारा एल0ओ0आई0 (आशय पत्र) निर्गत किया गया है।

प्रमाणित किया जाता है कि सर्वेक्षक की आख्या दिनांक 30.03.2024 के क्रम में ओ0ए0 नं0–186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार व अन्य में मा0 राष्ट्रीय हरित न्यायिकरण द्वारा पारित आदेश दिनांक 13.09.2018 द्वारा पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ0ए0 संख्या– L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :–

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 0 से 05 हेक्टेयर तक है। अतः श्रेणी बी–2 से आच्छादित होता है।

(लागू नही है)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 05 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी–1 से आच्छादित होता है।

(लागू है)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है:–

1) गाटा संख्या–.....×..... ग्राम–.....×..... खनन क्षेत्र .....×.....हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग ..... हे0 (05 हे0 से कम) है। अतः परियोजना श्रेणी बी–1 का कलस्टर नहीं बनता है। सम्बन्धित प्रकरण श्रेणी बी–2 से आच्छादित होता है।

(लागू नहीं है)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :–

1) गाटा संख्या–.....×..... ग्राम–.....×..... खनन क्षेत्र .....×.....हेक्टेयर

उपरोक्त सभी खनन क्षेत्रों का कुल योग ..... (05 हे0 से अधिक) है। अतः सम्बन्धित प्रकरण श्रेणी बी–1 से आच्छादित होता है।

(लागू नहीं है)

.....2.....

अथवा

घ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे0 से अधिक निम्नांकित खनन क्षेत्र है:-

1) गाटा संख्या-.....×..... ग्राम-.....×..... खनन क्षेत्र .....×.....हेक्टेयर। सम्बन्धित प्रकरण श्रेणी-ए से आच्छादित होता है।

(लागू नहीं है)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई0ए0सी0, भारत सरकार/ एस0ई0आई0ए0ए0 यू0पी0/डी0ई0आई0ए0ए0 से निर्गत पूर्व-पर्यावरणीय क्लीयरेन्स के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

30/9/2024

(शैलेन्द्र सिंह)
ज्येष्ठ खान अधिकारी,
सोनभद्र।

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED **Application Id : 28350202**

222383/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 **Date: 12/11/2024**

To,

M/s

MS ANJALI CONSTRUCTION ENTERPRISES

Riverbed Morrum mining having lease area 32.338 ha, along river Kanhar in Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra, Uttar Pradesh.,SONBHADRA,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS ANJALI CONSTRUCTION ENTERPRISES** located at **Riverbed Morrum mining having lease area 32.338 ha, along river Kanhar in Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra, Uttar Pradesh.,SONBHADRA,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS ANJALI CONSTRUCTION ENTERPRISES **granted for the period from 12/11/2024 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	258704	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 258704 cubic meter/year by opencast and semi mechanized mining in 32.338 Hectar Mining Lease area at Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter dated 09.01.2020 and conditions of Transfer of EC vide Identification No. EC24B0107UP5171842T dated 11.07.2024, and submit its compliance report to UPPCB.
3. If the lease agreement or Environmental Clearance expires prior to 31.12.2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

ATULESH YADAV

Digitally signed by ATULESH YADAV
Date: 2024.11.13 17:51:21 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

ATULESH YADAV Digitally signed by ATULESH YADAV Date: 2024.11.13 17:51:57 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

311

Annexure no.M

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED **Application Id : 29602793**

Ref No. - 229337/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024 **Dated : 24/01/2025**

To ,

M/S MEERA SINGH
MS ANJALI CONSTRUCTION ENTERPRISES
Riverbed Morrum mining having lease area 32.338 ha, along river Kanhar in Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra, Uttar Pradesh
SONBHADRA

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 22/12/2024 and received on 22/12/2024under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 13/01/2025 . Your consent application is hereby refused due to following reason.

Reasons :-

As environmental clearance initially granted on 09.01.2020 by SEIAA vide Ref No. 516/Parya/SEAC/5031-4705/2018), for the validity period upto 08.01.2025. Subsequently, the environment clearance was transferred in the favor of the current proponent vide EC identification no. EC24B0107UP5171842T dated 15.07.2024.
Industry has requested vide letter dated 21.12.2025 that "accordance with the MoEF&CC Office Memorandum dated 18.01.2021, the period from April 1, 2020, to March 31, 2021, shall be excluded from the calculation of the validity period for the previously granted environmental clearance under this notification. This exclusion was due to the Covid-19 pandemic. Consequently, the validity of the environmental clearance, initially set to expire on 08.01.2025, shall be deemed extended until 07.01.2026."

The Transfer of EC is granted by SEIAA for a period upto 08.01.2025 or validity of current mine plan or current lease period whichever is earlier. At present validity of EC has been expired. Industry has not obtained the valid EC from SEIAA in light of MoEF&CC Office Memorandum dated 18.01.2021. Therefore in this circumstances, the CTO application is hereby refused.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

ATULESH YADAV Digitally signed by ATULESH YADAV
Date: 2025.01.24 21:03:55 +05'30'

(Authorized Signatory)

Atulesh Yadav
CEO-2

Copy To -

Regional Officer, UPPCB, Sonbhadra for information and necessary action.

ATULESH YADAV Digitally signed by ATULESH YADAV
Date: 2025.01.24 21:04:05 +05'30'

Atulesh Yadav
CEO-2
(Authorized Signatory)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

कार्यालय जिलाधिकारी, सोनभद्र–उ0प्र0

पत्रांक 1640/ वाद सहा0–एन0जी0टी0/2025 दिनांक 13 फरवरी, 2025

विषयः मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा अप्लीकेशन संख्या 48/2025 में पारित आदेश दिनांक 30.01.2025 का अनुपालन करने के सम्बन्ध में।

1–पुलिस अधीक्षक,
सोनभद्र।
2–वरिष्ठ खान अधिकारी,
सोनभद्र।

Received the letter from [illegible] Sonbhadra
Diary No. 602.59..
Dated 14.02.2025

कृपया पत्र के साथ संलग्न ई–मेल पत्र दिनांक 10.02.2025 एवं श्री पवन कुमार द्वारा प्रेषित संलग्न प्रार्थना पत्र दिनांकित 06.02.2025 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा अप्लीकेशन संख्या 48/2025 में पारित आदेश दिनांक 30.01.2025 का अनुपालन करने की अपेक्षा की गयी है। मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा अप्लीकेशन संख्या 48/2025 में दिनांक 30.01.2025 को निम्नांकित आदेश पारित है– "In the meanwhile, the District Magistrate, Sonbhadra and the S.P. Sonbhadra will ensure that no illegal mining without requisite permission and clearances is done by Respondent No. 11."

अतः मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा अप्लीकेशन संख्या 48/2025 में दिनांक 30.01.2025 को पारित उक्त आदेश का तत्काल अनुपालन करने का कष्ट करें।
संलग्नक–यथोक्त।

(बद्री नाथ सिंह)
जिलाधिकारी,
सोनभद्र।

cc. Regional officer, UPPCB Sonbhadra for filing response.

Scanned with OKEN Scanner

Annexure No.O

प्रेषक,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म विभाग, उ0प्र0,
लखनऊ।

पत्रांक : 865 /एस0ई0आई0ए0ए0/सामान्य/2023 दिनाँक 17 दिसम्बर, 2024

विषयः- District Survey Report, Sonebhadra (Sand/Morrum Mining) के सम्बन्ध में।

महोदया,

कृपया अवगत कराना है कि आपके पत्र संख्या 1903/डी0एस0आर0 दिनांक 22.11.2024 द्वारा प्रेषित ड्राफ्ट डी0एस0आर0- जनपद सोनभद्र (सैण्ड/मोरम माइनिंग) की राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 03.12.2024 तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की बैठक दिनांक 17.12.2024 में 26 पट्टो हेतु निम्न शर्तों के साथ अनुमोदन प्रदान किया गया :-

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 26 mining lease areas are approved in the final District Survey Report.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.
8. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park,Wild-life Sanctuary and ESZ.
9. Cluster EIA shall be conducted for the leases forming clusters and so mentioned in DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.
10. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to

SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.

11. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. Institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
12. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
13. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

समिति/प्राधिकरण की बैठक मे लिये गये निर्णय के आलोक मे सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध मे आवश्यक कार्यवाही कराने का कष्ट करें।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव,
एसइआईएए

संलग्नक- यथोक्त।

प्रतिलिपि- जिलाधिकारी, सोनभद्र को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(अजय कुमार शर्मा)
सदस्य सचिव,
एसइआईएए

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 02 mining lease areas are approved in the final District Survey Report.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (3): Evaluation/Appraisal of District Survey Report (DSR) of District- Sonebhadra (Sand/Morrum Mining)

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Sonebhadra submitted the draft DSR vide its letter no. 1839/खनिज /डीएसआर–मीरम/2024–25 अनुक्रम/2024, dated 06/11/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1903/DSR/2024, dated 22/11/2024 and mentioned as follows:

"....उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सोनभद्र द्वारा प्रस्तुत ड्राफ्ट डीएसआरए का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15–01–2016 एवं दिनांक 25–07–2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...."

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 03/12/2024. During the meeting a presentation was given by Shri Shailendra Singh, Senior Mining Officer, Sonebhadra along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/12/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 03/12/2024 for evaluation/appraisal of DSR of District- Sonebhadra. Based on the documents submitted, a presentation on DSR Sonebhadra for minor mineral River Bed Mineral (Sand/Morrum)-2024 was made by Shri Shailendra Singh, Senior Mining Officer, Sonebhadra along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Sonebhadra was prepared in Year– 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 29 mining lease areas.
2. Thereafter, the updated DSR of District- Sonebhadra was prepared by Sub-Divisional Committee of District- Sonebhadra in Year-2024 and total 27 (23 Existing Govt. land + 04 Patta land [Niji Bhoomi]) mining lease areas have been proposed in new DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Sonebhadra vide its letter no. 1839/खनिज /दीएलओसी–मीएम/2024–25 अनुभाग/2024, dated 06/11/2024, the DSR was uploaded in public domain for the period of 30 days and 05 complaint was received in this period and issues raised in complaint has been put up in Sub-Divisional Committee of District- Sonebhadra meeting dated 23/10/2024 and Sub-Divisional Committee disposed the complaint accordingly and informed the complainant through registered letter/post.
6. The Final Draft DSR of District- Sonebhadra has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 27 mining lease areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
   - Senior Mining Officer, Sonebhadra informed that the DSR of District Sonebhadra was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 which depicts that the rate of replenishment is good in the area.
2. **SEAC asked about the status of utilization of DMF Funds?**
   - Senior Mining Officer, Sonebhadra informed that funds amounting to Rs 839.10 Crores approx. have been approved in phase till July 2024 from DMF funds which were used as per the objectives of DMF & Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) Rules.
3. SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.

- Senior Mining Officer, Sonebhadra informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.

4. SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?

   - Senior Mining Officer, Sonbhadra informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

5. SEAC asked about the further mineral development in District Sonebhadra?

   - Senior Mining Officer, Sonebhadra informed that at present there is 27 mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

6. SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.

   - Senior Mining Officer, Sonebhadra agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

7. SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.

   - Senior Mining Officer, Sonebhadra informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

SEAC also discussed the matter with Senior Mining Officer, Sonbhadra related to National Green Tribunal (NGT) O.A. No. 109/2024 (J.A. No. 481/2024) Akash Dubey Vs Union of India & Ors and legal notices/complaints received regarding the DSR.

The SEAC-1 & 2 examined the Joint Committee reports submitted in Original Application No. 109 of 2024. The Joint Committee report dated 05/03/2024, which includes representatives from SEIAA and Regional Officer, Sonebhadra, Uttar Pradesh. SEAC-1 & 2 observed that the Joint Committee report dated 05/03/2024 explicitly states that there are no mineral deposits in Arazi No. 15, Cha, Khand No. 02 located in Village Bhagwa, Tehsil–Obra, District Sonbhadra, Uttar Pradesh. The area consists of soil and plain land situated at the outer reach of the rear end of the riverbank, with a low likelihood of mineral occurrences. Similarly, the other Joint Committee report dated

05/07/2024 has also not provided the exact amount of Mineable Mineral at Arazi No. 15, Cha, Khand No. 02, located in Village Bhagwa, Tehsil-Obra, District Sonbhadra, Uttar Pradesh.

Observing the above reports as well as the Sand Management Guidelines – 2016 & Enforcement and Management Guidelines for Sand Mining – 2020 which provide a framework for sustainable sand and gravel mining, the committee recommends to approved rest 26 leases mentioned in the proposed DSR except the lease mentioned in Serial No. 20 (Gata No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil- Obra, District- Sonebhadra) of the District Survey Report (DSR) of District-Sonebhadra along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. 26 mining lease areas are approved in the final District Survey Report.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (4): Evaluation/Appraisal of District Survey Report (DSR) of District- Sonebhadra (Stone Mining)

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Sonebhadra submitted the draft DSR vide its letter no. 1840/खनिज /डीएसआर–एमएम/2024–25 अनुभाग/2024, dated 06/11/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1903/DSR/2024, dated 23/11/2024 and mentioned as follows:

"....उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सोनभद्र द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com

Minutes of the 864th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 17-12-2024

The meeting of 864th State Level Environment Impact Assessment Authority, UP (SEIAA) was held online on 17.12.2024 the Directorate of Environment. The following were present in the meeting:-

1. Smt. Mamta Sanjeev Dubey — Chairman, SEIAA, U.P
2. Shri Paras Nath — Member, SEIAA, U.P
3. Shri Ajay Kumar Sharma — Member Secretary, SEIAA, U.P

Agenda-A- Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/12/2024

1. District Survey Report, Ghaziabad.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Ghaziabad along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie within any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases in clusters as depicted in Ghaziabad. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

2. District Survey Report, Bulandshahar.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Bulandshahar along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases depicted in clusters in the DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

3. District Survey Report, Sonebhadra (Sand/Morrum Mining).

In light of O.A. No. 109/2024 (I.A. No. 481/2024) Akash Dubey Vs Union of India & Ors in National Green Tribunal (NGT) and joint committee report submitted on 05.03.2024 and 05.07.2024. SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Sonebhadra (Sand/Morrum) for 26 leases mentioned in the proposed DSR except the lease mentioned at Serial No. 20 (Gata No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil- Obra, District- Sonebhadra) of the District Survey Report (DSR) with following conditions:

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park,Wild-life Sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases forming clusters and so mentioned in DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.

4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

SEIAA gone through the letter of Rudra Mining and Company dated 12.12.2024 regarding (Gata No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil- Obra, District-Sonebhadra. SEIAA noted that regarding the above lease following order dated 25.11.2024 has been passed by Hon'ble National Green Tribunal (NGT) O.A. No. 109/2024 (I.A. No. 481/2024) Akash Dubey Vs Union of India & Ors:-

..."The Tribunal by order dated 29.01.2024, while issuing notice, had taken note of the fact that the Joint Committee was constituted by SEAC and had directed for submission of the report of the said Joint Committee before the Tribunal. Accordingly, the report dated 15.03.2024 was filed before Hon'ble Tribunal. The Tribunal by order dated 01.04.2024, had again constituted a Joint Committee which submitted the report dated 05.07.2024 and had submitted an additional report dated 27.09.2024."...

The Hon'ble Tribunal after taking cognizance of this report has passed order dated 25.11.2024 stating as follows: -

..."Hence, we dispose of the OA permitting the applicant to place before the SEIAA, UP the reports of the Joint Committee on which he is placing reliance. The SEIAA, UP will duly consider the said reports at the before issuance of EC."...

SEIAA noticed that the reports dated 15.03.2024, 05.07.2024 and 27.09.2024 do not address the question of mineral availability at the site. Hence SEIAA agreed to refer the matter to DM, Sonebhadra to get it examined by a committee of- Mining Officer Sonebhadra, a representative of DM, Sonebhadra, not below the rank of ADM, and a soil scientist belonging to a reputed agriculture university of State or the Center. The Committee shall examine the area based on ocular as well as soil profile examination and photographs and videos should be attached with the report. The report shall be submitted within three weeks. SEIAA should be apprised of the action taken.

Baes on CPCB report suitable action should be taken to stop illegal mining in the area and the people involved in illegal mining should be prosecuted as per the relevant laws.

Apart from the above complaint SEIAA also gone through the letter of Shri Pawan Kumar dated 11.12.2024 regarding Gata no. 21 MI (Khand-1), Tehsil Obra, Gata no. 1, Tehsil Duddhi, and Gata no. 871 and 518Ga, Tehsil Duddhi, and opined to send all the 03 complaint to DM, Sonebhadra and DGM for factual report...

4. <u>District Survey Report, Sonebhadra (Stone Mining).</u>

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Sonebhadra (Stone Mining) along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence,

a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.

2. Cluster EIA shall be conducted for the leases falling in cluster as submitted in DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.

SEIAA gone through the letter of Shri Bablu dated 29.10.2024 regarding Gata no. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5429 Village Billi Markundi, post Aguri Tehsil Obra, Shri Purwashi S/o Raghunath regarding Gata no. 5211kha, 5216, 5217, 5223ka, 5233, 5235, 5238ka, 5219, 5222, 5226, 5227, 5228, 5229, 5234 village Billi Markundi, post Aguri tehsil Obra and Shri Shiv Sankar S/o late Ram Lochan regarding Araji no. 4805 village Billi Markundi, post Aguri tehsil obra and opined to send it to DM, Sonebhadra and DGM for factual report.

5. District Survey Report, Chitrakoot.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Chitrakoot along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases falling in the cluster as depicted in the DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

6. Supplementary District Survey Report, Banda.

SEIAA agreed with the recommendation of SEAC to approve the Supplementary District Survey Report (DSR) of District- Banda along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance

of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.

2. Cluster EIA shall be conducted for the leases forming a cluster as per the DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

7. District Survay Report, Kannauj.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Kannauj along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases falling in cluster as per the DSR. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.

6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

8. District Survey Report, Kanpur Nagar.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Kanpur Nagar along with following conditions:-

1. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area (as per Wildlife Protection act 1972) from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the leases do not lie with-in any protected area, National Park, sanctuary and ESZ.
2. Cluster EIA shall be conducted for the leases falling in cluster. District Magistrate and DGM are advised to inform the lease holders, at the time of issuance of LoI that cluster EIA should be conducted.
3. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
4. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. Institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
5. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
6. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

9. District Survey Report, Pilibhit.

SEIAA noted the comments of SEAC.

Nodal Officer
SEIAA, UP

(Smt. Mamta Sanjeev Dubey)	**(Ajay Kumar Sharma)**	**(Paras Nath)**
Chairman	**Member-Secretary**	**Member**
SEIAA	**SEIAA**	**SEIAA**